



# THE FORT ST. GEORGE GAZETTE

PUBLISHED BY AUTHORITY

No. 3]

MADRAS, TUESDAY EVENING, JANUARY 21, 1936.

[PRICE, 4 annas.

## Part I—Notifications by Government

### CONTENTS

	PAGE		PAGE
Appointments, Confirmation, Leave, Postings, Services placed .. .. .	47, 56, 57, 59, 64	Notifications— <i>cont.</i>	
Rules and Orders:		Indian Ports Act .. .. .	57
Civil Services (Classification, Control and Appeal) Rules—Amendments .. .. .	48-49, 49-56	Paris Sanitary Convention .. .. .	57
Madras Travelling Allowance Rules—Amendment .. .. .	56-57	Indian Registration Act .. .. .	68
Madras Motor Vehicles Rules—Amendments .. .. .	58	Indian Stamp Act .. .. .	60
Elections—Legislative Council—Amendments to regulations .. .. .	58-59	Madras Forest Act .. .. .	60, 60-62, 63
Madras Agriculturists' Loans (Relief of Indebtedness) Rules—Amendments .. .. .	60	Madras Abkari Act .. .. .	60
Indian Post Office Rules—Amendment .. .. .	68	Madras Cattle Disease Act .. .. .	63
Withdrawal of powers .. .. .	68	Factories Act .. .. .	63
Investiture of powers .. .. .	58	Indian Railways Act .. .. .	67
Notifications:		Indian Telegraph Act .. .. .	68
Indian Press (Emergency Powers) Act .. .. .	47	Paper placed at the disposal of the Press .. .. .	75
Land Acquisition Act .. .. .	47-48, 62, 63-64, 68-75	Survey of India—List of maps published during November 1935 .. .. .	76
Special Tests Notification—Addendum .. .. .	49		
Indian Christian Marriage Act .. .. .	57	SUPPLEMENTS:	
		Notification under the Indian Mines Act—Tamil, Telugu, Kanarese and Malayalam.	

### PUBLIC DEPARTMENT. (General.)

#### NOTIFICATION.

Fort St. George, January 15, 1936  
[G.O. Ms. No. 99, Public (General)].

No. 3.—The following notification of the Government of the Punjab is republished:—

#### HOME DEPARTMENT.

##### GENERAL.

Lahore, the 10th December 1935.

No. A. 7 (S) 15-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the cyclostyled leaflets in English headed "Red Front" (Official Organ of the Young Socialist League, India) Nos. 1, 2, 3, 4, 5, 6, 7 and 8 and all other documents containing copies or translations of or extracts from the said leaflets inasmuch as they contain matter of the nature described in sub-section (1) of section 4 of the aforesaid Act, read with section 16 (d) of the Criminal Law (Amendment) Act, XXIII of 1932

C. F. BRACKENBURY,  
Chief Secretary.

### (Police.)

#### EXTENSION OF LEAVE.

Fort St. George, January 16, 1936.

No. 8.—M.R.Ry. A. Tirumalaiswami Ayyangar Avargal, Deputy Superintendent of Police, an extension of leave on average pay for one month from 1st January 1936.

#### APPOINTMENT.

Fort St. George, January 16, 1936.

No. 9.—Mr. Arthur Ernest Spitteler has been appointed to the Indian Police by the Right Hon'ble the Secretary of State for India in Council and allotted to Madras.

2. The Governor in Council is pleased to appoint Mr. Arthur Ernest Spitteler to be Assistant Superintendent of Police, on probation, with effect from the date on which he reports himself for duty.

#### ACQUISITION OF LAND.

Fort St. George, December 23, 1935.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 3,700 square feet, be the same a little more or less, is needed for a public purpose, to wit, for the Police drill ground; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer,



Saidapet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Saidapet, and may be inspected at any time during office hours.

Chingleput district, Sriperumbudur taluk,  
No. 96. Manimangalam village.

	sq. ft.
Plot A.	
Village-site, S. No. 724-79 B part, owners Chellappa Maistry, Sandi Maistry and Muthiyal Maistry, bounded on the north by Nachallimani; east by Thiruvengada Mudaliyar and Chinnaasami Naicker's lands; south by local fund road; west by Manimangalam Police station.	1,842
Plot B.	
Village-site, S. No. 724-79 B part, owners Thiruvengada Mudaliyar and Harirama Mudaliyar, bounded on the north by Chinnaasami Naicker's lands; east by Thundu street; south by local fund road; west by Chellappa Maistry's land	968
Plot C.	
Village-site, S. No. 724-79 B part, owners C. Chinnaasami Naicker, Damodara Naicker, Sadagopa Naicker and Bajagopal Naicker, bounded on the north by Nachallimani; east by Thundu street; south by Thiruvengada Mudaliyar manai; west by Chellappa Maistry's land	890
Total	3,700

C. F. BRACKENBURY,  
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, January 7, 1936  
[G.O. Ms. No. 29, Public (Services)].

No. 31.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 8 (Superintendents of Agricultural Stations) of Class I of the Madras Agricultural Service shall be increased temporarily by one post for the period commencing on the date of appointment of an officer for the extension of work on the Madras Herbaceum Scheme and ending on the date of issue of final orders regarding the staff necessary for the scheme.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post subject to the modifications:—

(a) that if the person holding the said temporary post has a lien on a permanent pensionable post under the Government, his service in such temporary post will count for leave and pension but will not be regarded as service on probation in category 8 (Superintendents of Agricultural Stations) of Class I of the Madras Agricultural Service or count for increments in the time-scale of pay attached to any other post in the said service in the event of his being subsequently appointed thereto; and

(b) that if the person holding the said temporary post has no lien on a permanent pensionable post under the Government, his service in such temporary post will not count for leave or pension in the event of his being subsequently appointed to any other post under the Government, nor will such service be regarded as service on probation in category 8 of Class I of the Madras Agricultural Service or count for increments in the time-scale of pay attached to any other post in the said service in the event of his being subsequently appointed thereto.

*Explanation.*—In this rule, the expression "person holding the said temporary post" means the person counted against the temporary post.

Fort St. George, January 7, 1936  
[G.O. Ms. No. 30, Public (Services)].

No. 32.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadres of the categories of the Madras Excise Subordinate Service specified in the first

column of the table below shall be increased temporarily by the posts and for the periods specified in the corresponding entries in the first and second columns thereof:—

TABLE.

Categories and posts.	Period.
(1)	(2)
Category 1—	
1 Assistant Inspector, I Grade, for the Central Distillery System, Jeypore Circle.	Up to the 31st March 1936.
1 Assistant Inspector, III Grade, for the Central Distillery System, Jeypore Circle.	Up to the 31st March 1936.
3 Assistant Inspectors, III Grade, for the Parvatipur Circle.	Up to the 31st March 1936.
1 Assistant Inspector, III Grade, for the Ganjam Agency.	Up to the 31st March 1936.
1 Assistant Inspector, III Grade, for the Anantapur Circle.	Up to the 31st March 1936.
1 Assistant Inspector, III Grade, for the Amalapur Circle.	Up to the 31st March 1936.
1 Assistant Inspector, II Grade, for working under the Deputy Commissioner of Excise, Northern Division.	Up to the 17th May 1936.
1 Assistant Inspector, III Grade, for working under the Deputy Commissioner of Excise, Southern Division.	Up to the 17th May 1936.
1 Assistant Inspector, III Grade, for checking the manufacture and sale of sonti soru in the Madras City.	Up to the 31st March 1936.
1 Assistant Inspector, III Grade, for ganja cultivation.	Six months every year.
2 Assistant Inspectors, III Grade, for tree-tapping.	Five months every year.
5 Assistant Inspectors, III Grade, for tree-tapping.	Four months every year.
1 Assistant Inspector, III Grade, for ganja cultivation.	Three months every year.
1 Assistant Inspector, III Grade, for checking illicit distillation crime in the Cuddapah Circle.	Up to the 31st March 1937.
1 Assistant Inspector, III Grade, for checking illicit distillation crime in the Jammalamadugu Circle.	Up to the 31st March 1937.
Category 3—	
4 Sub-Inspectors, I Grade, for supervision of Laboratories, Bonded warehouses, manufacture of arracks, etc.	Up to the 31st March 1936.
1 Sub-Inspector, IV Grade, for working under the Deputy Commissioner, Northern Division.	Up to the 17th May 1936.
1 Sub-Inspector, IV Grade, for working under the Deputy Commissioner, Southern Division.	Up to the 17th May 1936.
11 Sub-Inspectors, IV Grade, for the Jeypore Agency Circle.	Up to the 31st March 1936.
3 Sub-Inspectors, IV Grade, for the Parvatipur Agency Circle.	Up to the 31st March 1936.
2 Sub-Inspectors, IV Grade, for the Ganjam Agency.	Up to the 31st March 1936.
2 Sub-Inspectors, IV Grade, for checking the manufacture and sale of 'Sonti soru' in the Madras City.	Up to the 31st March 1936.
1 Sub-Inspector, IV Grade, for working at Banganapalle.	Up to the 31st March 1935.
2 Sub-Inspectors, IV Grade, for the experiment prohibiting the sale of liquor to any member of the hill tribes on the Nilgiris except on a medical certificate.	Up to the 31st March 1936 or for such period as the said experiment is in force, whichever is shorter.
1 Sub-Inspector, IV Grade, for the Ganja Storehouse, Santaravur.	Up to the 16th June 1935.
8 Sub-Inspectors, IV Grade, for ganja cultivation.	Six months every year.
1 Sub-Inspector, IV Grade, for ganja Botanical Investigation.	Eight months every year.
1 Sub-Inspector, IV Grade, for ganja Botanical Investigation.	One month every year.
1 Sub-Inspector, IV Grade, for checking illicit distillation crime in the Dindigul Circle.	Up to the 31st March 1937.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts subject to the following modification, namely:—

that there shall be paid to the holder of the temporary post specified in the first column of the table



below, in addition to the pay admissible to him, a special pay calculated at the rate specified in the corresponding entry in the second column thereof:—

Temporary post.	Rate of special pay per month.
(1)	(2)
	RS. A. P.
Assistant Inspector, I Grade, for the Central Distillery System, Jeypore Circle	*45 0 0
Sub-Inspector, IV Grade, for Ganja Botanical Investigation	7 8 0

\* The special pay shall not be admissible to the Assistant Inspector if he is a native of or domiciled in the Agency tracts.

Fort St. George, January 7, 1936  
[G.O. No. 43, Public (Services)].

No. 33.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the Public (Services) Department Notification No. 1064, dated the 22nd November 1935, at page 1583 of Part I of the Fort St. George Gazette, dated the 3rd December 1935:—

AMENDMENT.

To the preamble in the said notification, the following paragraph shall be added, namely:—

“The amendment hereby made shall be deemed to have been made and to have come into force on and from the 1st October 1935.”

Fort St. George, January 7, 1936  
[G.O. No. 44, Public (Services)].

No. 34.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances and the pension of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the Fort St. George Gazette, dated the 14th July 1931, as subsequently amended:—

AMENDMENT.

After rule 5-B of the said rules, the following rule shall be inserted, namely:—

“5-C. (a) Where the Local Government have, by general or special order, directed that the holder of any specified post or class of posts shall deposit security for the due and faithful performance of his duties, no person shall be eligible for appointment to any such post or any post included in any such class, as the case may be, unless he is able and willing to deposit security to such amount as may be specified in such general or special order.

(b) When a candidate is required to fill any post of the description referred to in sub-rule (a) and the proviso to sub-rule (b) of rule 2 is not applicable thereto, the Collector may, in making an allotment from the list of approved candidates under sub-rule (f) of rule 2, depart from the order indicated in such list in so far as such departure may be necessary to secure the allotment of a candidate who is able and willing to deposit the security required.

(c) Where appointment to a post of the description referred to in sub-rule (a) has to be made by the promotion of a member of the service, such promotion shall, notwithstanding anything contained in the general rules, be made subject to the condition that the member promoted is able and willing to deposit the security required.

(d) If within one month from the date of his appointment under sub-rule (b) or of his promotion under sub-rule (c), the person appointed fails to deposit the security required, the appointing authority shall forthwith, by order, discharge him from the service or revert him to the post from which he was promoted, as the case may be:

Provided that discharge or reversion under this sub-rule shall not disentitle a person to appointment or promotion to any post in the service, which is not of the description referred to in sub-rule (a):

Provided further that a person who is discharged or reverted under this sub-rule shall not, by reason only of his appointment under sub-rule (b) or of his promotion under sub-rule (c), be regarded as a probationer in the post to which he was so appointed or promoted, or be entitled to any preferential claim to future appointment or promotion to any post in the service, whether it be of the description referred to in sub-rule (a) or not.”

P. APPU NAIR,  
Deputy Secretary to Government.

Fort St. George, January 8, 1936  
[G.O. Ms. No. 51, Public (Services)].

No. 35.—

In Article 13 of the Special Tests Notification published as Public (Services) Department Notification No. 162, dated the 31st January 1935, at pages 289-300 of Part I of the Fort St. George Gazette, dated the 19th February 1935, as subsequently amended, the following shall be added at the end, namely:—

“The Commission may in its discretion condone any delay in the submission of an application if it is satisfied that the delay was not due to any fault on the part of the candidate.”

C. F. BRACKENBURY,  
Chief Secretary.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 53, Public (Services)].

No. 36.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Ganjam district shall be increased temporarily by one post for the period commencing on the date of appointment and ending on the 13th December 1936 for the performance of work connected with escheat of the properties of the late Kapavarapu Papanma.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 54, Public (Services)].

No. 37.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service employed in the Vizagapatam district shall be increased temporarily by one post for the period commencing on the date of appointment of an officer and ending on the 31st March 1936 for the performance of the duties of an additional English Head Clerk in the Collector's office.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 55, Public (Services)].

No. 38.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks in the Madras Ministerial Service employed in the Revenue Department in the office of the Collector of Vizagapatam district shall



be increased temporarily by the posts specified in column (1) of the table below for the periods specified in column (2) thereof:—

TABLE.

Post. (1)	Period. (2)
One clerk, upper division (for work relating to the Vizianagram Estate).	One year commencing on the date of appointment.
One clerk, lower division	Commencing on the date of appointment and ending on the 31st March 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts, subject to the modification that there shall be paid to the said temporary post of clerk, upper division, a pay calculated at the rate of Rs. 90 a month.

Fort St. George, January 9, 1936

[G.O. Ms. No. 56, Public (Services)].

No. 39.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Tinnevely district shall be increased temporarily by one post for a period of one month commencing on the date of appointment of a clerk for performance of work connected with the acquisition of land for the District Board, Tinnevely, for the formation of a road from Edayangudi to Ovari.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 9, 1936

[G.O. Ms. No. 57, Public (Services)].

No. 40.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 607, dated 22nd July 1935, at page 1058 of Part I of the Fort St. George Gazette, dated 30th July 1935:—

## AMENDMENT.

In the table under rule 1 of the said rules, to the entries under the heading "Mettur Dam subdivision" the following entry shall be added, namely:—

"One Store-keeper on Rs. 35— One year commencing on 1st 5/2—35 per mensem. April 1935."

Fort St. George, January 9, 1936

[G.O. Ms. No. 58, Public (Services)].

No. 41.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Malabar district shall be increased temporarily by one post for a period of six months commencing on the date of appointment of a clerk in the Taluk office, Chirakkal, for the performance of work connected with the collection of supplemental survey charges in that taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post.

Fort St. George, January 9, 1936

[G.O. Ms. No. 59, Public (Services)].

No. 42.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of draughtsman in Class IV of the Madras Engineering Subordinate Service shall be

increased temporarily by one post in the third grade for the period commencing on the date of appointment of a draughtsman in the Madras Circle office and ending on the 31st March 1936, for the performance of work connected with the accelerated programme of minor irrigation works.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 50 a month:

Provided that nothing contained in this rule shall affect the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 9, 1936

[G.O. Ms. No. 60, Public (Services)].

No. 43.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by one post in the Madras Circle office for the period commencing on the date of appointment of a clerk and ending on the 31st March 1936 for the performance of work connected with the accelerated programme of minor irrigation works.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post subject

(a) to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department; and

(b) to the further modification that no person shall be eligible for appointment to the said temporary post unless he has passed the special test in typewriting.

Fort St. George, January 9, 1936

[G.O. Ms. No. 61, Public (Services)].

No. 44.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of category 1 (Surveyors) of the Madras Land Records Subordinate Service shall be increased temporarily by one post in the Tanjore district for a period of three months commencing on the date of appointment of Surveyor, for the performance of work connected with the maintenance of survey in the areas under the jurisdiction of the Kuttalam Panchayat Board.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 9, 1936

[G.O. Ms. No. 62, Public (Services)].

No. 45.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

## RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Presidency Port Office shall be increased temporarily by one post for the period commencing on the date of appointment of a clerk and ending on the 21st January 1937.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.



Fort St. George, January 9, 1936  
[G.O. Ms. No. 63, Public (Services)].

No. 46.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, and in supersession of the rules published with Public (Services) Department notifications specified below, the Local Government hereby make the following special rules:—

- (1) Notification No. 334, dated the 14th December 1934, as page 2176 of Part I of the Fort St. George Gazette, dated 18th December 1934.
- (2) Notification No. 38, dated the 8th January 1935, at page 59 of Part I of the Fort St. George Gazette, dated 15th January 1935.
- (3) Notification No. 530, dated 15th June 1935, at page 923 of Part I of the Fort St. George Gazette, dated 25th June 1935.

**RULES.**

1. The cadre of Class II (Assistant Engineers) of the Madras Engineering Service shall be increased temporarily by the posts specified in column (1) of the table below, for the periods specified in the corresponding entries in column (2) thereof, for the performance of work connected with famine relief in the Anantapur and Bellary districts:—

**TABLE.**

Posts. (1)	Period. (2)
1 Assistant Engineer ... ..	Commencing on the date of appointment of the officer and ending on the 31st July 1936.
3 Assistant Engineers ... ..	Commencing in each case on the date of appointment of the officer and ending on the 31st October 1935.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 64, Public (Services)].

No. 47.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules and in supersession of the rules published with Public (Services) Department notifications specified below the Local Government hereby make the following special rules:—

- (1) Notification No. 335, dated 14th December 1934, at page 2176 of Part I of the Fort St. George Gazette, dated 18th December 1934.
- (2) Notification No. 39, dated the 8th January 1935, at page 59 of Part I of the Fort St. George Gazette, dated 15th January 1935.
- (3) Notification No. 230, dated 9th March 1935, at page 445 of Part I of the Fort St. George Gazette, dated 19th March 1935.
- (4) Notification No. 231, dated 9th March 1935, at page 445 of Part I of the Fort St. George Gazette, dated 19th March 1935.
- (5) Notification No. 298, dated 8th April 1935, at page 613 of Part I of the Fort St. George Gazette, dated 16th April 1935.
- (6) Notification No. 442, dated 25th May 1935, at page 835 of Part I of the Fort St. George Gazette, dated 4th June 1935.
- (7) Notification No. 531, dated 15th June 1935, at page 923 of Part I of the Fort St. George Gazette, dated 25th June 1935.
- (8) Notification No. 540, dated 20th June 1935, at page 925 of Part I of the Fort St. George Gazette, dated 25th June 1935.

**RULES.**

1. The cadres of the classes of the Madras Engineering Subordinate Service shall be increased temporarily by the posts specified in the first column of the table below for the periods specified in the corresponding entries in the second column thereof, for the performance of work connected with famine relief in the Anantapur and Bellary districts:—

**TABLE.**

Posts. (1)	Period. (2)
Class I— 20 Supervisors ... ..	Commencing in each case on the date of appointment of a Supervisor and ending on the 30th September 1935.
4 Supervisors ... ..	Commencing in each case on the date of appointment of a Supervisor and ending on the 15th October 1935.
2 Supervisors ... ..	Commencing in each case on the date of appointment of a Supervisor and ending on the 31st July 1936.
1 Supervisor ... ..	Commencing on the date of appointment of the Supervisor and ending on the 10th October 1935.
1 Supervisor ... ..	Commencing on the date of appointment of the Supervisor and ending on the 1st October 1935.
1 Supervisor ... ..	Commencing on the date of appointment of the Supervisor and ending on the 7th October 1935.
1 Supervisor ... ..	Commencing on the date of appointment of the Supervisor and ending on the 19th October 1935.
3 Supervisors ... ..	Commencing in each case on the date of appointment of the Supervisor and ending on the 3rd October 1935.
Class IV— 1 Draughtsman, III Grade.	Commencing on the date of appointment of the draughtsman and ending on the 31st July 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts subject to the following modifications, namely:—

There shall be paid to the holder of—

(a) any of the said temporary posts of Supervisors a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month; and

(b) the said temporary post of draughtsman a pay calculated at the rate of Rs. 50 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 65, Public (Services)].

No. 48.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules and in supersession of the rules published with Public (Services) Department notifications specified below, the Local Government hereby make the following special rules:—

Notification No. 336, dated 14th December 1934, at page 2176 of Part I of the Fort St. George Gazette, dated the 18th December 1934, as subsequently amended.

Notification No. 40, dated the 8th January 1935, at page 59 of Part I of the Fort St. George Gazette, dated the 15th January 1935.

Notification No. 532, dated 15th June 1935, at page 923 of Part I of the Fort St. George Gazette, dated the 25th June 1935.

**RULES.**

1. The cadre of the Madras Ministerial Service in the Public Works Department shall be increased temporarily by the posts specified in column (1) of the table below for the periods specified in the corresponding entries in column (2) thereof for the performance of work in the Famine Division and subdivisions in the Bellary and Anantapur districts:—

**TABLE.**

Posts. (1)	Period. (2)
3 clerks, upper division, on Rs. 55 each a month.	Commencing in each case on the date of appointment of the clerk and ending on the 14th November 1935.
2 clerks, lower division, on Rs. 30 each a month.	Commencing in each case on the date of appointment of the clerk and ending on the 14th November 1935.
6 clerks, lower division, on Rs. 30 each a month.	Commencing in each case on the date of appointment of the clerk and ending on the 31st October 1935.
3 clerks, lower division, on Rs. 30 each a month.	Commencing in each case on the date of appointment of the clerk and ending on the 31st July 1936.
1 typist on Rs. 30 a month.	Commencing on the date of appointment of the typist and ending on the 14th November 1935.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

3. Nothing contained in these rules shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 67, Public (Services)].

No. 49.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1072, dated the 25th November 1935, at page 1584 of Part I of the Fort St. George Gazette, dated the 3rd December 1935:—

**AMENDMENT.**

In rule 1 of the said rules, for the expression "ending on the 30th November 1935," the expression, "ending on the 15th February 1936" shall be substituted.



Fort St. George, January 9, 1936  
[G.O. Ms. No. 68, Public (Services)].  
No. 50.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, and in supersession of the rules published with Public (Services) Department Notification No. 819, dated the 2nd October 1935, at page 1332 of Part I of the *Fort St. George Gazette*, dated the 8th October 1935, the Local Government are hereby pleased to make the following special rules:—

## RULES.

1. The cadre of clerks and typists of the Madras Ministerial Service employed under the Inspector of Municipal Councils and Local Boards shall be increased temporarily by the posts specified in column (1) of the table below for the periods specified in column (2) thereof, for the performance of work connected with the preparation of electoral rolls and conduct of certain local board and panchayat elections and the revision of the electoral rolls of all municipal councils:—

TABLE.

Posts. (1)	Period. (2)
1. Office of the Inspector of Municipal Councils and Local Boards— 3 clerks, upper division ...	Commencing on 10th June 1935 and ending on 15th February 1936.
1 clerk, lower division ...	Two months commencing on the date of appointment.
2 clerks, lower division ...	Commencing on the date of appointment and ending on the 31st December 1935.
1 clerk, lower division ...	Commencing on date of appointment and ending on the 31st January 1936.
1 typist ...	Commencing on the 10th June 1935 and ending on the 15th February 1936.
2. District board elections—	
1 clerk, upper division, for the performance of the duties of Election Officer.	Commencing on the 10th June 1935 and ending on the 15th January 1936.
1 clerk, upper division, for the performance of the duties of Election Officer.	Commencing on the 15th November 1935 and ending on the 15th January 1936.
27 clerks, lower division ...	Commencing on the 10th June 1935 and ending on the 30th November 1935.
16 clerks, lower division ...	Commencing on the 10th June 1935 and ending on the 31st December 1935.
1 clerk, lower division ...	Commencing on the 10th June 1935 and ending on the 15th December 1935.
4 clerks, lower division ...	Commencing on the 10th June 1935 and ending on the 15th January 1936.
3 typists ...	Commencing on the 10th June 1935 and ending on the 30th November 1935.
1 typist ...	Commencing on the 10th June 1935 and ending on the 15th December 1935.
4 typists ...	Commencing on the 10th June 1935 and ending on the 15th January 1936.
3. Panchayat elections—	
58 clerks, lower division ...	Two months commencing on the date of appointment of the clerks.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts, subject to the following modifications, namely:—

(a) that there shall be paid to each of the holders of the said temporary posts of clerks, upper division, for the performance of the duties of Election Officer, in addition to the pay admissible to him, a special pay calculated at the rate of Rs. 20 a month; and

(b) that there shall be paid to a person appointed to the service in any of the said temporary posts by direct recruitment, while holding that post, a pay calculated at the minimum of the scale of pay applicable to that post.

Fort St. George, January 9, 1936  
[G.O. Ms. No. 69, Public (Services)].

No. 51.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No.

818, dated 2nd October 1935, at page 1332 of Part I of the *Fort St. George Gazette*, dated 8th October 1935:—

## AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by the posts specified in column (1) of the table below for the period specified in the corresponding entries in column (2) thereof for the performance of work connected with the preparation of electoral rolls of and conduct of elections to district boards:—

TABLE.

Posts. (1)	Period. (2)
7 Deputy Tahsildars ...	Commencing on 10th June 1935 and ending on 14th November 1935.
3 Deputy Tahsildars ...	Commencing on 15th November 1935 and ending on 30th November 1935.
1 Deputy Tahsildar ...	Commencing on 15th November 1935 and ending on 15th December 1935.
2 Deputy Tahsildars ...	Commencing on 15th November 1935 and ending on 15th January 1936."

Fort St. George, January 10, 1936  
[G.O. No. 77, Public (Services)].

No. 52.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pension of the Madras Police Subordinate Service published with Public (Services) Department Notification No. 64, dated the 23rd March 1931, at pages 581-589 of Part I of the *Fort St. George Gazette*, dated the 5th May 1931, as subsequently amended.

The amendment hereby made shall be deemed to have been made and to have come into force on and from the 31st October 1935.

## AMENDMENTS.

## I

In rule 1 of the said rules—

(1) in sub-rule (a), for the words "Head Sowars" against Class X, the words "Daffadar and lance daffadars of the Sowar troop" shall be substituted; and

(2) in sub-rule (b), for the expression "VIII (Head constables and reserve head constables including armourers) and XXII (Mahouts)" the expression "VIII (Head constables and reserve head constables including armourers), X (Daffadar and lance daffadars of the Sowar troop and XXII (Mahouts)" shall be substituted.

## II

In sub-rule (c) of rule 4 of the said rules—

(1) in clause (vi), for the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys)," the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys) or Class XI (Sowars)" shall be substituted; and

(2) clause (vii) shall be omitted and clauses (viii), (ix) and (x) shall be renumbered respectively as clauses (vii), (viii) and (ix).

## III

In rule 5 of the said rules—

(1) in clause (iii) of sub-rule (b), for the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys)," the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys) or Class XI (Sowars)" shall be substituted; and

(2) in clause (iv) of sub-rule (c), for the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys)," the expression "in Class IX (Constables and reserve constables, buglers and bellows-boys) or Class XI (Sowars)" shall be substituted.



IV

In rule 13 of the said rules—

(1) in sub-rule (c), for the expression "Class VIII (Head constables and reserve head constables including armourers)," the expression "Class VIII (Head constables and reserve head constables including armourers) or Class X (Daffadar and lance daffadars of the Sowar troop)" shall be substituted;

(2) in sub-rule (e)—

(i) the word 'and' occurring at the end of clause (iii) shall be omitted;

(ii) clause (iv) shall be renumbered as clause (v) and the following shall be inserted as clause (iv), namely:—

"(iv) from Class XI (Sowars) to Class X (Daffadar and lance daffadars of the Sowar troop) shall be on probation for a total period of two years on duty; and."

V

To rule 14 of the said rules, the following sub-rule shall be added, namely:—

"(g) The Commissioner of Police, Madras, may make mutual transfers in the Madras City between

(i) Reserve head constables in Class VIII and daffadar or lance daffadars in Class X; and

(ii) Reserve constables in Class IX and sowars in Class XI."

VI

In Annexure II to the said rules for Classes X and XI and the entries relating thereto the following classes and entries shall be substituted, namely:—

Class X—	
First grade—Daffadar	34
Second grade—Lance daffadar	30
Third grade—Lance daffadars	26
Class XI—	
Sowars—	
From the date of enlistment to the date of completion of training whether in the Central Recruits School or in the City of Madras	12
From the date of completion of training to the date on which two years' service from the date of enlistment is completed	16
Next three years	16½
Next five years	17½
Next seven years	19½
From the eighteenth year onwards	21½
this pay not being allowed unless and until the sowar's conduct and work have been classed specifically as 'good'."	

VII

In Annexure III to the said rules, for the entry—

"Two lance Sowars of the Mounted Branch of the City Police. Madras 3 (each) .. .."

the following entry shall be substituted, namely—

Daffadar, Lance and Sowars	Madras 2 (each) ..	Biding special pay.
Daffadar and Lance Daffadars	Madras 5½ (each) ..	City special pay.
Sowars	Madras 4 (each) ..	Do."

VIII

In Annexure IV to the said rules, for the words "Head sowars" in column (1) under Class X, the words "Daffadar and lance daffadar" shall be substituted.

Fort St. George, January 10, 1936  
[G.O. No. 78, Public (Services)].

No. 53.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules to regulate the method of recruitment, the conditions of service and the pay and allowances of the Madras Ministerial Service published with Public (Services) Department Notification No. 101, dated the 19th June 1931, at pages 883 to 893 of Part I of the Fort St. George Gazette, dated the 14th July 1931, as subsequently amended:—

AMENDMENT.

In rule 6 of the said rules—

(1) sub-rule (a) shall be numbered clause (ii) of sub-rule (a) and the following shall be inserted as clause (i) of that sub-rule, namely:—

"(i) A candidate appointed to the service on or before the 30th September 1934 shall be on probation, if he was recruited direct for a total period

of one year on duty, and if he was recruited by transfer, for a continuous period of one year on duty or for a total period of two years on duty out of a continuous period of three years"; and

(2) in clause (ii) of sub-rule (b), for the expression "period of probation prescribed in general rule 6," the words "prescribed period of his probation" shall be substituted.

Fort St. George, January 10, 1936  
[G.O. No. 79, Public (Services)].

No. 54.—

In exercise of the powers conferred by sub-rule (1) of rule 4 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby declare that, in respect of members of the Madras Survey Subordinate (Temporary) Service, rule 44 of the said rules, in so far as it enables the number of posts to be determined by rule, cannot suitably be applied and accordingly direct that such members shall be excluded from the operation of the said rule to that extent.

No. 55.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules to regulate the method of recruitment, the conditions of service, the pay and allowances and the pensions of the Madras Survey Subordinate (Temporary) Services, hereinafter referred to as 'the Service':—

RULES.

1. Constitution.—(a) The service shall consist of the following classes and categories of officers:—

Class I.

Category 1—Senior Draughtsmen, Central Survey Office—

- Grade I.
- Grade II.

Category 2—Junior Draughtsmen, Central Survey Office—

- Grade I.
- Grade II.
- Grade III.

Category 3—Computers, Central Survey Office—

- Grade I.
- Grade II.
- Grade III.

Category 4—Computer Draughtsmen, Survey Parties—

- Grade I.
- Grade II.
- Grade III.
- Grade IV.

Class II.

Photozincographers, Central Survey Office—

- Grade I.
- Grade II.
- Grade III.
- Grade IV.
- Grade V.
- Grade VI.

Class III.

Pressmen, plate-cleaners and frame-bearers, Central Survey Office—

- Grade I.
- Grade II.

Class IV.

Mechanic, Central Survey Office.

Class V.

Compositors, Central Survey Office—

- Grade I.
- Grade II.
- Grade III.

(b) Category 1 of Class I shall be a selection category.

2. Appointment to the service.—Appointment to the service may be in any class and in Class I may be in category 2, 3 or 4. Such appointment may be in any grade and shall be by direct recruitment or by transfer from the Madras Survey Subordinate Service.

3. The appointing authorities for the classes and categories specified in column (1) of the table below



shall be the authorities specified in the corresponding entry in column (2) thereof:—

TABLE.

Class and category. (1)	Appointing authority. (2)
<b>Class I—</b>	
Category 1—Senior Draughtsmen, Central Survey Office.	Settlement Commissioner.
Category 2—Junior Draughtsmen, Central Survey Office.	Officer in charge, Central Survey Office.
Category 3—Computers, Central Survey Office.	Do.
Category 4—Computer Draughtsmen, Survey Parties.	Officer in charge of the Survey Party concerned.
<b>Class II—</b>	
Photozincographers, Central Survey Office.	Officer in charge, Central Survey Office.
<b>Class III—</b>	
Pressmen, plate-cleaners and frame-bearers, Central Survey Office.	Officer in charge, Central Survey Office.
<b>Class IV—</b>	
Mechanics, Central Survey Office.	Officer in charge, Central Survey Office.
<b>Class V—</b>	
Compositors, Central Survey Office.	Officer in charge, Central Survey Office.

4. **Qualification.**—Nothing contained in clause (iii) of sub-rule (a) of general rule 5 shall apply to appointments to the service in Classes II, III, IV and V.

5. **Communal representation.**—The provisions of sub-rule (a) of general rule 7 shall apply to appointments to the service separately in each of the classes except Class IV and in the case of Class I separately to the Central Survey Office and each Survey Party concerned.

6. **Application of the general rules.**—General rules 8, 9, 10 and 11 shall not apply to the service.

7. **Probation.**—No person shall be eligible for retention as a member of the service in any class or category until he has been on probation in such class or category or in a higher class or category, as the case may be, for a total period of two years on duty within a continuous period of three years.

8. At any time before the expiry of the period prescribed in rule 7, the appointing authority may—

(a) suspend the probation of a probationer and discharge him from the service for want of a vacancy; and

(b) at its discretion by order terminate the probation of a probationer and discharge him from the service.

9. A probationer in Class I shall within the period prescribed in rule 7 pass—

(a) the Revenue Draughtsman's test if he is in category 2;

(b) the Computation test if he is in category 3; and

(c) the Revenue Draughtsman's test or Computation test if he is in category 4.

10. **Pay.**—There shall be paid to a member of the service while holding a post in the class and category specified in column (1) of the annexure a monthly pay calculated at the rate specified in the corresponding entry in column (2) thereof:

Provided that a member of the service who was recruited by transfer from the Madras Survey Subordinate Service and who on the date of issue of these rules was not a full member of the latter service shall not draw more than the substantive pay which he would have drawn from time to time had he continued to hold a post borne on the cadre of that service:

Provided further that nothing contained in this rule shall affect the operation of the rule issued with G.O. No. 1130, Public (Services), dated the 14th November 1934.

11. **Promotions.**—Promotions to the classes and categories specified in column (1) of the table below shall be admissible from the classes and categories specified in the corresponding entries in column (2) thereof:—

To class and category and grade. (1)	From class and category and grade. (2)
I 1	I 2
I 2	I 3
I 3	I 4
I 4	V Grade I
I 4	Grade II
I 4	Grade III
I 4	Grade IV
I 4	Grade V
II	V Grade I or III.
Grade VI	III

12. **Transfers and postings.**—Transfers from the jurisdiction of one appointing authority to that of another shall be made by the Settlement Commissioner.

13. No member of the service appointed by direct recruitment shall be eligible for any pension or gratuity, nor shall he be entitled by reason only of such appointment to any preferential claim to appointment to any other service.

ANNEXURE.

(Referred to in rule 10.)

Class and category. (1)	Pay. (2)
<b>Class I—</b>	
Category 1—Senior Draughtsman, Central Survey Office—	
Grade I	85
Grade II	65
Category 2—Junior Draughtsmen, Central Survey Office—	
Grade I	40
Grade II	35
Grade III	30
Category 3—Computers, Central Survey Office—	
Grade I	40
Grade II	35
Grade III	30
Category 4—Computer Draughtsmen, Survey Parties—	
Grade I	45
Grade II	35
Grade III	28
Grade IV	23
<b>Class II—</b>	
Photozincographers, Central Survey Office—	
Grade I	55
Grade II	50
Grade III	45
Grade IV	35
Grade V	30
Grade VI	28
<b>Class III—</b>	
Pressmen, plate cleaners and frame-bearers, Central Survey Office—	
Grade I	23
Grade II	19
<b>Class IV—</b>	
Mechanic, Central Survey Office	28
<b>Class V—</b>	
Compositors, Central Survey Office—	
Grade I	28
Grade II	23
Grade III	19

Fort St. George, January 11, 1936  
[G.O. Ms. No. 81, Public (Services)].

No. 56.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Draughtsmen) of the Madras Land Records Subordinate Service in the Nellore district shall be increased temporarily by one post for the period commencing on the 21st December 1935, and ending on the 31st March 1936, for the performance of work connected with the scrutiny and plotting of subdivisions in the said district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, January 11, 1936  
[G.O. Ms. No. 82, Public (Services)].

No. 57.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 344, dated the 26th April 1935, at page 687 of Part I of the Fort St. George Gazette, dated the 7th May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of one year commencing on the 1st May 1935" the expression "for a period of three years commencing on the 1st May 1935" shall be substituted.

Fort St. George, January 11, 1936  
[G.O. Ms. No. 83, Public (Services)].

No. 58.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service, employed in the Revenue Department in the Malabar district shall be increased



temporarily by one post in each of the offices specified below for a period of six months commencing in each case on the date of appointment of a clerk for the performance of work connected with joint registry under section 14 of the Malabar Land Registration Act:—

**Offices.**

- (1) Taluk Office, Ponnani.
- (2) Taluk Office, Kurumbranad.
- (3) Taluk Office, Palghat.
- (4) Deputy Tahsildar's Office, Ottappalam.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

*Fort St. George, January 11, 1936*  
[G.O. Ms. No. 84, Public (Services)].

**No. 59.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of Class II (Sub-Inspectors) of the Madras Police Subordinate Service shall be increased temporarily in the Ramnad district by one post in the fifth grade for a period not exceeding one month commencing on the date of appointment of a Sub-Inspector for the performance of work connected with the investigation of a case of arson and murder in Nadu Soorankudi village. The Sub-Inspector shall not be retained longer than is absolutely necessary.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 88, Public (Services)].

**No. 60.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the rules published with Public (Services) Department Notification No. 767, dated the 16th September 1935, at pages 1279-1280 of Part I of the *Fort St. George Gazette*, dated 24th September 1935, as subsequently amended:—

**AMENDMENT.**

In the table under rule 1 of the said rules, under the heading Ramnad district, for the entry in the second column "Three months commencing on the date of appointment of the clerk" the entry "One year commencing on the date of appointment of a clerk" shall be substituted.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 89, Public (Services)].

**No. 61.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Ganjam district shall be increased temporarily by four posts for a period of four months commencing in each case on the date of performance of work connected with the acquisition of lands required for the Parlakimedi-Gunupur Railway extension.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary posts.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 90, Public (Services)].

**No. 62.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of category 2 (Draughtsmen) of the Madras Land Records Subordinate Service in the

Ganjam district shall be increased temporarily by one post for a period of four months commencing on the date of appointment of a draughtsman, for the performance of work connected with the acquisition of land required for the Parlakimedi-Gunupur Railway extension.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 91, Public (Services)].

**No. 63.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Vizagapatam district shall be increased temporarily by twenty posts for a period of two months commencing in each case on the date of appointment of a clerk, for the performance of work connected with the bringing up to date of certain revenue registers in the areas to be transferred to the new Orissa Province.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modification that there shall be paid to each of the holders of the said temporary posts:—

(a) a pay calculated at the rate of Rs. 30 a month; and

(b) an unhealthy localities special pay calculated at the rate of Rs. 5 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 13th April 1933, as subsequently amended.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 92, Public (Services)].

**No. 64.—**

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 835, dated 8th October 1935, at page 1366 of Part I of the *Fort St. George Gazette*, dated 15th October 1935:—

**AMENDMENT.**

In rule 1 of the said rules for the expression "for a period of six months commencing on the date of appointment of an officer" the expression "for the period commencing on the date of appointment of an officer and ending on the 31st March 1936" shall be substituted.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 93, Public (Services)].

**No. 65.—**

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post in the Bezvada circle for a period of six months commencing on the date of appointment of a supervisor for effecting improvements to Nellore Water-works.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modifications, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60-10/3-100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90-10/3-110-15/3-140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th



April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 94, Public (Services)].

No. 66.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Trichinopoly district shall be increased temporarily by one post in the Taluk office, Perambalur, for the period commencing on the date of appointment of a clerk and ending on the 8th March 1936, for the disposal of applications for the assignment of land pending in that office.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 95, Public (Services)].

No. 67.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period commencing on the 1st January 1936, and ending on the 30th June 1936, for the performance of duties connected with the works in the East Bank Canal No. 1 subdivision in the Kistna Special Division.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modifications, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department Notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 96, Public (Services)].

No. 68.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

**RULES.**

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service in the Coimbatore Circle shall be increased temporarily by three posts for the period commencing on the date of appointment of the supervisors and ending on the 31st March 1936 for the execution of repairs to the works damaged by floods in the Coimbatore district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modifications, namely:—

that there shall be paid to each of the holders of the said temporary posts a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras, or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 97, Public (Services)].

No. 69.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

**RULES.**

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department shall be increased temporarily by one post from 11th September 1935 to 30th October 1935 (both days inclusive) for the performance of the duties of Manager of the Gooty tank village works in the Anantapur district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

P. APPU NAIR,  
Deputy Secretary to Government.

(Special.)

**LEAVE.**

*Fort St. George, January 15, 1936.*

No. 10.—Under rule 81 of the Fundamental Rules, Mr K. M. Unnithan, I.C.S., Sub-Collector and Joint Magistrate of the Ramnad division of the Ramnad district, leave on average pay for one month with effect from the 20th January 1936 or date of relief.

**APPOINTMENT AND POSTINGS.**

*Fort St. George, January 16, 1936.*

No. 11.—M.R.Ry. N. Chandrasekhara Ayyar Avargal, District and Sessions Judge, Ganjam, to be District and Sessions Judge, Madura.

No. 12.—M.R.Ry. T. Ananta Acharya Avargal, acting District and Sessions Judge, Madura, on relief by M.R.Ry. N. Chandrasekhara Ayyar Avargal, to act temporarily as District and Sessions Judge, North Malabar.

No. 13.—Mr. P. Ramalingam, I.C.S., District and Sessions Judge, North Malabar, on relief by M.R.Ry. T. Ananta Acharya Avargal, to be District and Sessions Judge, Ganjam.

**POSTING.**

*Fort St. George, January 15, 1936.*

No. 14.—Mr. K. G. Menon, I.C.S., Sub-Collector, doing duty as Assistant Collector and Magistrate in the Tanjore district, to be Sub-Collector and Joint Magistrate of the Ramnad division of the Ramnad district, in relief of Mr. K. M. Unnithan, I.C.S., granted leave.

**CONFIRMATION.**

*Fort St. George, January 16, 1936.*

No. 15.—M.R.Ry. N. Chandrasekhara Ayyar Avargal, acting District and Sessions Judge, second grade, to be District and Sessions Judge, second grade, with effect from the 24th September 1935, in the vacancy caused by the appointment of the Hon'ble Justice Diwan Bahadur K. P. Lakshmana Rao as a Puisne Judge of the High Court of Judicature at Madras.

C. F. BRACKENBURY,  
Chief Secretary.

**FINANCE DEPARTMENT.**

**NOTIFICATION.**

*Fort St. George, December 7, 1935*  
(G.O. No. 748, Finance).

No. 7.—In exercise of the powers conferred by Fundamental Rule 44 and rules 41, 42 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor in Council and the Governor acting with



Ministers are hereby pleased to make the following amendment to rule 81 of the Madras Travelling Allowance Rules :—

AMENDMENT.

Substitute the following for the existing rule :—

“When any other Government servant is permitted for his own convenience to conduct his duties at a hill station, neither he, nor any of his establishment which accompanies him, is entitled to travelling allowance of any kind for the journey to or from such station or to daily allowance or hill allowance for the period during which he halts at it.”

C. K. VIJAYARAGHAVAN,  
Deputy Secretary to Government.

(Ecclesiastical.)

APPOINTMENTS.

Fort St. George, January 10, 1936.

(With effect from the 1st January 1936.)

No. 11.—Mr. Frank Arthur Elwes Threadgill, to be a Lay Trustee of the English Church at Manantody, North Wynaad (Malabar), vice Mr. W. T. Broadhurst, resigned.

No. 12.—Mr. John Raymond Bett, I.C.S., to be a Lay Trustee of St. Mary's Church, Vizianagram, vice Mr. J. S. Rose, transferred.

MARRIAGE LICENCES.

Fort St. George, January 11, 1936.

No. 13.—Under section 6 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of a licence to the undermentioned gentleman to solemnize marriages within the territories under the administration of the Government of Madras, in accordance with the provisions of the said Act :—

Reverend Albert Martin Payler of the Methodist Missionary Society residing at St. Thomas' Mount in the taluk of Saidapet in the district of Chingleput.

No. 14.—Under section 9 of the Indian Christian Marriage Act, 1872, the Government sanction the issue of licences to the undermentioned gentlemen to grant certificates of marriage between Indian Christians in accordance with the provisions of the said Act, within the territories under the administration of the Government of Madras :—

Reverend Albert Martin Payler of the Methodist Missionary Society residing at St. Thomas' Mount in the taluk of Saidapet in the district of Chingleput.

Fort St. George, January 10, 1936.

Mr. Gaddala Solomon of the American Baptist Telugu Mission residing at Donakonda in the taluk of Darsi in the district of Nellore.

Mr. Kambalapati Samuel of the American Baptist Telugu Mission residing at Darsi in the taluk of Darsi in the district of Nellore.

Mr. Yendluri Samuel of the American Baptist Telugu Mission residing at Kocherlakota in the taluk of Darsi in the district of Nellore.

NOTIFICATIONS.

No. 15.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 12th February 1936, to revoke the licence granted to Mr. Kodamala Lazarus, late of the American Baptist Telugu Mission in the district of Nellore, under the said section on the 3rd day of December 1919.

No. 16.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 12th February 1936, to revoke the licence granted to Mr. Inturi Yellamanda, late of the American Baptist Telugu Mission in the district of Nellore, under the said section on the 15th day of October 1923.

Fort St. George, January 11, 1936.

No. 17.—In exercise of the powers conferred by section 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 15th February 1936, to revoke the licence granted to Mr. Birinidi Moshe of the American Baptist Telugu Mission in the district of Guntur, under the said section on the 6th day of June 1932.

C. E. JONES  
Secretary to Government.

(Marine.)

NOTIFICATIONS.

Fort St. George, January 15, 1936.

No. 5.—In exercise of the powers conferred by subsection (1) of section 35 of the Indian Ports Act, 1908 (XV of 1908), the Governor in Council is hereby pleased to cancel Revenue (Special) Marine Department Notification No. 30, dated the 2nd April 1919, published at page 487 of Part I of the Fort St. George Gazette, dated the 8th April 1919, directing the levy of a fee for keeping the Madras Port Trust tug under steam, to attend to any vessel between 6 p.m. and 6 a.m. beyond the hour of sailing notified to the port authority.

No. 6.—In exercise of the powers conferred by subsection (1) of section 35 of the Indian Ports Act, 1908 (XV of 1908), the Governor in Council is hereby pleased to direct that a fee of Rs. 15 shall be levied for each hour or part of an hour that a pilot is kept waiting on board any vessel at the Port of Madras beyond 30 minutes after boarding such vessel.

Fort St. George, January 20, 1936

[G.O. Ms. No. 35. Finance (Marine)].

No. 7.—For the purpose of Paris Sanitary Convention, 1924, it is notified for general information that the port and town of Tirumalavasa is declared infected with cholera.

C. E. JONES,  
Secretary to Government.

LAW DEPARTMENT.

(General.)

LEAVE.

Fort St. George, January 19, 1936.

No. 39.—M.R.Ry. M. S. Ramaswami Ayyar Avargal, acting Subordinate Judge, leave on average pay without medical certificate for one month and twelve days from the 13th December 1935, under rules 81 and 82 of the Fundamental Rules.

EXTENSION OF LEAVE.

Fort St. George, January 16, 1936.

No. 40.—M.R.Ry. D. B. Krishnamurti Pantulu Garu, acting Subordinate Judge, extension of leave on half average pay from the 23rd December 1935 to the 2nd March 1936 (both days inclusive) under rules 81 and 82 of the Fundamental Rules.

APPOINTMENTS AND POSTINGS.

Fort St. George, January 18, 1936.

No. 41.—M.R.Ry. M. Ramachander Avargal, Principal District Munsif, Calicut, to act as Subordinate Judge and is posted to the Sub-Court, Palghat, vice M.R.Ry. T. V. Krishnan Nayar Avargal, transferred.

No. 42.—M.R.Ry. K. C. Gopalan Avargal, District Munsif, Tirukkoyilur, to act as Subordinate Judge and is posted to the Sub-Court, Vizagapatnam, as the Additional Subordinate Judge of the Court, vice M.R.Ry. K. G. Sarangaraja Ayyangar Avargal, granted leave.

POSTINGS.

No. 43.—M.R.Ry. P. K. Ramuni Menon Avargal, Subordinate Judge, Sub-Court, Calicut, to the Sub-Court, Tinnevely, as the Principal Subordinate Judge of the Court, vice M.R.Ry. M. C. Krishnan Numbiyar Avargal, granted leave.

No. 44.—M.R.Ry. T. V. Krishnan Nayar Avargal, Subordinate Judge, Sub-Court, Palghat, to the Sub-Court, Calicut, vice M.R.Ry. P. K. Ramuni Menon Avargal, transferred.



## WITHDRAWAL OF POWERS.

*Fort St. George, January 19, 1936.*

No. 45.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at the place specified against his name conferred on the undermentioned person:—

Srangintakath Umbichi Koya Sahib Bahadur (who has resigned his appointment)—Calicut in the district of Malabar.

## INVESTITURE OF POWERS.

*Fort St. George, January 18, 1936.*

No. 46.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language:—

M.R.Ry. P. K. Ramunni Menon Avargal, Assistant Sessions Judge—Tinnevely,

M.R.Ry. T. V. Krishnan Nayar Avargal, Assistant Sessions Judge—South Malabar.

*Fort St. George, January 16, 1936.*

No. 47.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer on the undermentioned Special Magistrates for the area comprised within the jurisdiction of the Bench of Magistrates at Saidapet, in the Chingleput district, all the ordinary powers of a Magistrate of the first class and further to direct under section 15 (1) of the Code that they shall exercise these powers as members of the Bench of Magistrates established for that area:—

The Rev. Dwight S. Banks,

M.R.Ry. Seavaram Bangaru Nayudu Garu.

M.R.Ry. Kolipakkam Jagannatha Pantulu Garu.

No. 48.—The Governor in Council is pleased to empower Rev. Dwight S. Banks, Special First-class Magistrate in the district of Chingleput, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule 1 of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 28th idem, as amended by subsequent notifications, arising within the limits of the jurisdiction of the Bench of Magistrates at Saidapet.

C. GOVINDAN NAIR,  
Joint Secretary to Government.

## NOTIFICATIONS.

*Fort St. George, January 16, 1936*  
[G.O. No. 161, Law (General)].

No. 49.—In exercise of the powers conferred by section 11 of the Indian Motor Vehicles Act, 1914 (VIII of 1914), the Governor in Council is hereby pleased to make the following amendment to the Madras Motor Vehicles Rules, 1923, published with Law (General) Department Notification No. 209 at pages 327 et seq. of Part I of the *Fort St. George Gazette*, dated the 20th March 1923, as subsequently amended:—

## AMENDMENTS.

(1) In clause (a) of rule 31 of the said rules, for the words 'two tons' the words 'two and a half tons' shall be substituted.

(2) To rule 33 of the said rules, the following proviso shall be added at the end, namely:—

'Provided that in respect of motor vehicles which exceed two tons but do not exceed two and a half tons in weight unladen and which have been registered on or before the 21st January 1936, whether as heavy motor vehicles or otherwise such registration shall not require renewal.'

*Fort St. George, January 16, 1936*  
[G.O. No. 152, Law (General)].

No. 50.—In exercise of the powers conferred by section 11 of the Indian Motor Vehicles Act, 1914 (VIII of 1914), the Governor in Council is hereby pleased to make the following amendments to the Madras Motor Vehicles Rules, 1923, published with Law (General) Department Notification No. 209 at pages

327 et seq. of Part I of the *Fort St. George Gazette*, dated the 20th March 1923, as subsequently amended:—

## AMENDMENTS.

(1) In rule 11 of the said rules for the expression "M.C. and M.C./P for Madras City" the following shall be substituted, namely:—

"M.C., M.C./P and M.C./Z for Madras City."

(2) For the additional proviso to rule 12 of the said rules beginning with the words "and provided also" and ending with the words "of motor-cycles" the following proviso shall be substituted, namely:—

"Provided also that in the case of the distinguishing letters M.C./P and M.C./Z, each letter may be not less than 2 inches in height when painted on the number plates of motor vehicles and 1½ inches when painted on those of motor cycles."

D. H. BOULTON,  
Deputy Secretary to Government.

## (Registration.)

## NOTIFICATION.

*Fort St. George, January 15, 1936*  
[G.O. Ms. No. 7, Law (Registration)].

No. 2.—Under the provisions of section 5 (1) of the Indian Registration Act, XVI of 1908, the Government are pleased to direct that from and after the 1st April 1936, the twenty villages hereinafter mentioned in column (3) which now form part of the registration sub-district named against them in column (4) be transferred to and form part of the registration sub-district named against them in column (5) in the registration district of Ganjam. The limits of the villages shall be the limits which shall from time to time be determined for purposes of revenue administration.

Serial number.	Survey number.	Name of village.	Transferred.	
			From sub-district.	To sub-district.
(1)	(2)	(3)	(4)	(5)
Government.				
1	59	Alladapuram ..	Ichchapuram.	Berhampur.
2	69	Boyyali ..	Do.	Do.
3	81	Ghandamabada ..	Do.	Do.
4	67	Chikkarada ..	Do.	Do.
5	60	Dayanidhipeta ..	Do.	Do.
6	73	Ekasingi ..	Do.	Do.
7	62	Govindapuram ..	Do.	Do.
8	70	Haradanga ..	Do.	Do.
9	53	Jagupuram ..	Do.	Do.
10	54	Jattipadra ..	Do.	Do.
11	66	Kotarisingi ..	Do.	Do.
12	58	Kottura ..	Do.	Do.
13	64	Kuntupalli ..	Do.	Do.
14	65	Mantriddi ..	Do.	Do.
15	..	Patlsonnapuram ..	Do.	Do.
16	68	Sasanabhadra ..	Do.	Do.
17	57	Sonnapuram ..	Do.	Do.
18	65	Surla ..	Do.	Do.
19	52	Suvani ..	Do.	Do.

## Government whole in a.

20 .. Jagannadhapuram .. Ichchapuram. Berhampur.

C. GOVINDAN NAIR,  
Joint Secretary to Government.

## (Legislative.)

## NOTIFICATIONS.

*Fort St. George, January 9, 1936*  
[G.O. No. 7, Law (Legislative)].

No. 2.—In exercise of the powers conferred by sub-rule (2) of rule 9 of the Madras Electoral Rules, the Governor in Council is hereby pleased to make the following amendment to the regulations for the preparation of electoral rolls for the general and special constituencies of the Madras Legislative Council, published with Law (Legislative) Department Notification No. 63, dated the 9th October 1925, at pages 1919-1934 of Part I of the *Fort St. George Gazette*, dated the 13th October 1925, as subsequently amended:—

## AMENDMENT.

In section II of the said regulations, regulation 19 shall be omitted.



**No. 3.—**

In exercise of the powers conferred by sub-rule (6) of rule 9 of the Madras Electoral Rules, the Governor in Council is hereby pleased to make the following amendment to the regulations for amendment of, or for correction of, entries in the electoral rolls for all constituencies of the Madras Legislative Council, published with Law (Legislative) Department Notification No. 64, dated the 9th October 1925, at pages 1934-1935 of Part I of the *Fort St. George Gazette*, dated the 13th October 1925, as subsequently amended:—

**AMENDMENT.**

In regulation I of the said regulations, for the words 'the Revenue Divisional Officer, Madras, in the City of Madras and the Collector of the district elsewhere' the words 'the Collector of the district concerned' shall be substituted.

**No. 4.—**

In exercise of the powers conferred by rule 15 of the Madras Electoral Rules, the Governor in Council is hereby pleased to make the following amendments to the regulations for the conduct of elections for the general and special constituencies of the Madras Legislative Council, published with the Law (Legislative) Department Notification No. 65, dated the 9th October 1925, at pages 1935-1953 of Part I of the *Fort St. George Gazette*, dated the 13th October 1925, as subsequently amended:—

**AMENDMENTS.**

In the schedule annexed to the said regulations—

(i) under the heading 'General Constituencies, Non-Muhammadian—Rural,' for the entry—

"Chingleput. Collector of Treasury Deputy Collector, Chingle-  
Chingleput put.,  
and Madras.

the following entry shall be substituted, namely:—

"Chingleput. Collector of Treasury Deputy Collector, Chingle-  
Chingleput put.;"

(ii) under the heading 'General Constituencies, Muhammadian—Rural,' for the entry—

"North Arcot Collector of Treasury Deputy Collector, North  
cum North Arcot and the Collector of Chingle-  
Chingleput. Arcot. put and Madras.;"

the following entry shall be substituted, namely:—

"North Arcot cum Chingleput. Collector of Treasury Deputy Collector, Chingle-  
Chingleput. put., and the Collector of North Arcot.;"

(iii) under the heading 'General Constituencies, Indian Christian,' for the entry—

'Central Collector of Revenue Divisional Officer, Madras,  
districts. Chingleput and Madras. Commissioner, Corporation of Madras, the Collectors of Cuddapah, Kurnool, Anantapur, Bellary, Chittoor, South Arcot and North Arcot.;"

the following entry shall be substituted, namely:—

'Central Collector of Assistant Superintendent of Station-  
districts. Madras. nery, Madras, Commissioner, Corporation of Madras, the Collectors of Cuddapah, Kurnool, Anantapur, Bellary, Chittoor, Chingleput, South Arcot and North Arcot.;" and

(iv) under the heading 'Special Constituencies —Landholders,' for the entry—

"North Collector of Revenue Divisional Officer, Madras,  
Central Chingleput and the Collectors of Chittoor, Cudda-  
Land- and Madras. pah, Kurnool, Bellary, Anantapur  
holders. Madras. and Nellore.;"

the following entry shall be substituted, namely:—

"North Collector of Assistant Superintendent of Station-  
Central Madras. nery Madras, the Collectors of  
Land- Chittoor, Cuddapah, Kurnool,  
holders. Bellary, Anantapur, Nellore and  
Chingleput.;"

G. T. BOAG,  
Secretary to Government.

**REVENUE DEPARTMENT.**

**APPOINTMENT AND POSTING**

*Fort St. George, January 16, 1936.*

No. 8.—M.R.Ry. S. Rajarao Nayudu Garu, Tahsildar, Kistna, is appointed to act as Deputy Collector and is posted to general duty, Vizagapatam, vice M.R.Ry. M. Rajaratnam Garu.

**POSTINGS.**

*Fort St. George, January 12, 1936.*

No. 9.—The following postings of Deputy Collectors are ordered:—

- (1) Mahabub Khan Sahib Bahadur, on return from leave, to general duty, Cuddapah.
- (2) M.R.Ry. N. Thirumalai Pillai Avargal, from general duty, Cuddapah, to general duty, Salem.
- (3) K. Ghulam Mahomed Sahib Bahadur, from general duty, Salem, to general duty, South Kanara.

H. R. UZIELLI,  
Secretary to Government.

**ERRATA.**

*Fort St. George, January 15, 1936.*

For the words 'Madras Act II of 1886' occurring in the Revenue Department Notification No. 388, published at page 1649 of Part I of the *Fort St. George Gazette*, dated 17th December 1935, read 'Act I of 1886.'

P. K. GNANASUNDARA MUDALIYAR,  
Assistant Secretary to Government.

*Fort St. George, January 9, 1936.*

In the notification under section 4 (1) of Act I of 1894, as amended by Act XXXVIII of 1923, in respect of land required for a field bodhi in Manjeru village, Cocanada taluk, East Godavari district, published at page 1286 of Part I of the *Fort St. George Gazette*, dated 24th September 1935—

For 'Government, Jirayat], wet, S. No. 142 A-2, belonging to Chitta Virabhadrudu,' read 'Government, Jirayat], wet, S. No. 142 A-2, belonging to Chitta Virabhadrudu and Dhaniseti Ammana.'

*Fort St. George, January 15, 1936.*

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at pages 12 and 13 of Part I of the *Fort St. George Gazette*, dated 1st January 1935, in respect of the acquisition of land in Kalivaram village of Chicacole taluk, Ganjam district, for the diversion of the railway line and the construction of bill bunds to the bridge between Dusi and Chicacole Road railway stations—

In item No. 11 of the schedule relating to S. No. 639-2 B, in line 3, under northern boundary, for 'S. Nos. 639-1 and A-1 B,' read 'S. Nos. 639-1 A and 1-B.'

*Fort St. George, January 17, 1936.*

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Act XXXVIII of 1923, published at page 875 of Part I of the *Fort St. George Gazette*, dated 11th June 1935, relating to the acquisition of lands in Kolar village, Rajahmundry taluk, East Godavari district, for a field bodhi—

Against No. 468-5 part, for 'Yanamadala Venkatagiri,' read 'Gaddo Ankinneedu.'

**NOTIFICATIONS.**

*Fort St. George, January 21, 1936.*

No. 10.—The following notification of the Government of India is republished:—

FINANCE DEPARTMENT (CENTRAL REVENUES).

STAMPS.

*New Delhi, the 11th January 1936.*

No. 2.—In exercise of the powers conferred by clause (a) of section 9 of the Indian Stamp Act, 1899 (II of 1899), the Governor-General in Council is pleased



to direct that the following further amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 6-Stamps, dated the 12th September 1931, namely:—

In entry 73 of the said notification for the words "in favour of an officer in civil or military employ" the words "in favour of any person who is or has been in the civil or military employ of Government" shall be substituted.

Fort St. George, January 9, 1936  
(G.O. Ms. No. 55, Revenue).

No. 11.—

In exercise of the powers conferred by sub-section (1) of section 4 of the Agriculturists' Loans Act, 1884 (XII of 1884), as amended by Madras Act XVI of 1935, the Governor in Council is hereby pleased to make the following amendments, to the Madras Agriculturists' Loans (Relief of Indebtedness) Rules, 1935, published with Revenue Department Notification No. 321, dated the 29th October 1935, at pages 1436-1442 of Part I of the *Fort St. George Gazette*, dated the 29th October 1935:—

#### AMENDMENTS.

(1) In rule II of the said rules, for the letters and figures "Rs. 3,000," the letters and figures "Rs. 5,000" shall be substituted.

(2) In rule III of the said rules, after sub-rule (2), the following sub-rule shall be added, namely:—

"(3) In this rule, the expression 'liabilities' shall not include—

(a) arrears of wages;

(b) land revenue or anything recoverable as an arrear of land revenue;

(c) rent as defined in the Madras Estates Land Act, 1908 (Madras Act I of 1908); or

(d) any money the recovery of which by suit is barred by limitation."

(3) to rule VI of the said rules, the following paragraph shall be added at the end, namely:—

"In determining the indebtedness of a person under this rule, the following shall not be taken into account, namely:—

(a) arrears of wages,

(b) land revenue or anything recoverable as an arrear of land revenue,

(c) rent as defined in the Madras Estates Land Act, 1908 (Madras Act I of 1908), or

(d) any money the recovery of which by suit is barred by limitation."

(4) In sub-rule (1) of rule VIII of the said rules, for the words "by at least one-half," the words "by at least one and a half times" shall be substituted.

Fort St. George, January 15, 1936  
(G.O. No. 96, Revenue).

No. 12.—In exercise of the powers conferred by section 2 of the Madras Forest Act, 1882 (Madras Act V of 1882), and in supersession of Revenue Department Notification No. 245, dated 2nd July 1929, published at page 1318 of Part I of the *Fort St. George Gazette*, dated the 9th July 1929, the Governor in Council is hereby pleased to appoint the Revenue Divisional Officer, Guntur, and the Tahsildar, Guntur, to discharge the functions of Forest officers under the said Act and the rules made thereunder in respect of the Kondavid reserve comprising 240 acres in the Guntur district, and in exercise of the powers conferred by clause (d) of section 59 of the said Act, the Governor in Council is further pleased to invest the said Revenue Divisional Officer and the Tahsildar to accept compensation for forest offences under section 55 of the said Act in respect of the said reserve.

Fort St. George, January 15, 1936  
(G.O. Ms. No. 97, Revenue).

No. 13.—In exercise of the powers conferred by section 29 of the Madras Abkari Act, 1886 (Madras Act I of 1886), the Governor acting with Ministers is

hereby pleased to make the following amendments to the rules for the constitution of an: the conduct of business by the Excise Licensing Board in the City of Madras, published with Revenue Department Notification No. 331, dated the 11th November 1927, at pages 1903 to 1905 of Part I of the *Fort St. George Gazette*, dated the 22nd November 1927, as subsequently amended:—

#### AMENDMENTS.

In the said rules, for the words "Revenue Divisional Officer, Madras," and "Revenue Divisional Officer," wherever they occur, the words "Collector of Madras" and "Collector" shall respectively be substituted.

Fort St. George, January 16, 1936  
(G.O. Ms. No. 106, Revenue).

No. 14.—

Under the provisions of section 24 of the Madras Forest Act, the Governor in Council hereby declares that the area specified below, which was declared reserved forest under section 16 of the Act in Notification No. 262, dated 4th August 1920, published at page 1027 of Part I of the *Fort St. George Gazette*, dated 8th October 1920, shall cease to be a reserved forest with effect from the date of publication of this notification:—

#### SCHEDULE.

##### Bit II.

Salem district, Omalur taluk.

[Name of reserve or portion of reserve disreserved—Sholapadi A extension—Whole. Area—175 acres.]

*Brief reasons for disafforestation.*—The reserve comes under submergible zone of the Mettur reservoir.

No. 15.—

Under the provisions of section 24 of the Madras Forest Act, the Governor in Council hereby declares that the area specified below, which was declared reserved forest under section 16 of the Act in Notification No. 309, dated 27th July 1903, published at pages 843 to 845 of Part I of *Fort St. George Gazette*, dated 4th August 1903, shall cease to be reserved forest with effect from the date of publication of this notification:—

#### SCHEDULE.

Salem district, Omalur taluk.

[Name of reserve or portion disreserved—Sholapadi A block. Area 950.60 acres.]

##### Bit I—Boundaries.

*North.*—Starting from cairn No. 1 situated at the south-east corner of field No. 430 of Koonandiyur village, the line runs east-north-east for about 3.10 chains to cairn No. 2, thence east-south-east for about 10.20 chains to cairn No. 3, thence east by south for about 6.80 chains to cairn No. 4, thence east-south-east for about 21.45 chains to cairn No. 5 and thence south-east for about 9.60 chains to cairn No. 6.

*East.*—Thence south by east for about 40.70 chains to cairn No. 7, thence on in the same direction for about 9.00 chains to cairn No. 8, thence west by south-west for about 3.22 chains, thence west for about 2.65 chains, thence south-west for about 2.16 chains, thence south-west for about 4.72 chains, thence south-west for about 5.08 chains, thence south for about 1.91 chains, thence in the same direction for about 2.37 chains, thence west by south-west for about 1.95 chains, thence west for about 3.38 chains, thence in the same direction for about 3.64 chains, thence south for about 3.14 chains, thence in the same direction for about 3.80 chains, thence south-west for about 2.91 chains, thence west by south for about 1.91 chains, thence south-west for about 2.42 chains, thence west for about 1.72 chains, thence south for about 3.88 chains, thence south-west for about 4.76 chains, thence south for about 3.48 chains, thence south-east for about 1.30 chains, thence south-west for about 1.12 chains, thence south for about 2.38 chains, thence in the same direction for about 1.48 chains, thence south-west for about 3.68 chains, thence south-east for about 2.23 chains, thence the line runs east for about 1.79 chains, thence north-east for about 1.40 chains, thence east-north-east for about 1.56 chains, thence east for about 1.15 chains, thence north for about 2.02 chains, thence south-west for about 1.53 chains, thence east for about 1.34 chains, thence south by east for about 3.38 chains, thence east for about 6.00 chains, thence the line runs north for about 4.05 chains to cairn No. 16, thence east to a distance of 10 chains, and 40 links from cairn No. 15, thence north-east to a distance of 3 chains, thence east to a distance of 4.75 chains, thence north-east to a distance of 2.36 chains, thence south-east to a distance of 12.35 chains meeting the trijunction stone of Gonur and Koonandiyur, thence the line runs south to a distance of 4.67 chains, thence south-west to a distance of 4.32 chains, thence south-west to a distance of 4.72 chains, thence in the same direction to a distance of 5.33 chains, thence west to a distance of 2.40 chains, thence south-west to a distance of 1.73 chains, thence south-west to a distance of 1.41 chains, thence south to a distance of 1.87 chains, thence south-east to a distance of 3.06 chains, thence east for about 5.64 chains meeting the village boundary line at 7.10 chains from cairn No. 13, thence the line runs along the reserve line towards south-west to a distance of 12.20 chains to cairn No. 14



situated 3 chains north by west of the south-east corner of S. No. 968 of Gonur, thence north by west for about 36 chains to cairn No. 15 on the north-east corner of S. No. 969 of Gonur, thence the west boundary of S. No. 969 to its north-west corner; thence the west boundary of S. No. 969 to its south-west corner the cairn No. 17 situated at the junction of S. Nos. 968, 970 and 969, thence in the same direction for about 16-10 chains to cairn No. 18 at the junction of S. Nos. 968 and 967, thence west along the northern boundary line of S. No. 967 to cairn No. 19 situated at the junction of S. Nos. 967 and 977, thence west along the northern boundary of S. No. 977 to cairn No. 20 situated in the north-west corner of S. No. 977, thence south-east for about 53 chains to cairn No. 21, 9 chains south-west of the southern corner of S. No. 776, thence north-west for about 19 chains to cairn No. 22 and on for about 2 chains, thence north-west to a distance of 3-72 chains, thence west for about 4-02 chains, thence north-west for about 11-18 chains, thence west for about 3-65 chains, thence north-west for about 6-18 chains, thence in the same direction for about 10-51 chains, thence east for about 5-14 chains, thence in the same direction for about 2-85 chains; thence north for about 3-91 chains, thence north-west for about 4-63 chains, thence in the same direction for about 3-40 chains, thence west for about 1-23 chains, thence west by north for about 4-67 chains, thence west for about 3-20 chains, thence in the same direction for about 1-33 chains, thence west by north-west for about 4-53 chains, thence west for about 1-05 chains, thence by south-west for about 2-87 chains, thence south by west for about 1-85 chains, thence in the same direction for about 4-01 chains, thence in the same direction for about 4-17 chains, thence in the same direction for about 0-96 chain, thence south-west for about 5-39 chains, thence south for about 1-85 chains, thence in the same direction for about 2-61 chains, thence south-west for about 2-81 chains, thence south for about 2-36 chains, thence south-east for about 2-61 chains, thence in the same direction for about 4-92 chains, thence south-east for about 2-31 chains, thence south-east for about 4-63 chains, thence south for about 6-64 chains, thence south-east for about 2-24 chains, thence south-east for about 2-89 chains, thence south-west for about 6-00 chains, thence south-east for about 8-30 chains, thence south-west for about 2-01 chains, thence in the same direction for about 2-45 chains, thence south-west for about 4-79 chains, thence north-west for about 2-83 chains, thence north-west for about 3-39 chains, thence west for about 3-17 chains, thence south-west for about 3-32 chains, thence in the same direction for about 3-20 chains, thence south-west for about 6-37 chains, thence west by south to a distance of 1-78 chains, thence south-west for about 1-14 chains, thence south to a distance of 7-61 chains, thence in the same direction for about 13-62 chains, thence south-west for about 5-47 chains, thence south for about 8-82 chains, thence south-west for about 4-67 chains, thence south for about 1-55 chains, thence in the same direction for about 1-34 chains, thence in the same direction for about 3-63 chains, thence in the same direction for about 4-09 chains, thence in the same direction for about 1-62 chains, thence east for about 0-78 chain, thence east for about 1-21 chains; thence east by north for about 2-69 chains, thence in the same direction for about 3-47 chains, thence east for about 3-21 chains, thence south-east for about 3-33 chains, thence west for about 3-55 chains, thence north-west for about 1-97 chains, thence south by west for about 1-69 chains, thence south for about 1-61 chains, thence south for about 0-46 links, thence south for about 0-85 links, thence south for about 6-89 chains, thence in the same direction for about 1-11 chains, thence east for about 0-63 chain, thence in the same direction for about 1-21 chains, thence east for about 2-47 chains, thence in the same direction for about 1-48 chains, thence in the same direction for about 2-58 chains, thence east by north for about 3-89 chains, thence south for about 4-28 chains, thence south-west for about 4-25 chains, thence west for about 2-50 chains, thence south-west for about 3-44 chains, thence in the same direction for about 2-53 chains, thence south-west for about 1-95 chains, thence south-west for about 6-43 chains, thence in the same direction for about 1-36 chains, thence in the same direction for about 1-52 chains, thence west by south for about 5-59 chains, thence in the same direction for about 1-43 chains, thence south for about 1-92 chains, thence south for about 1-43 chains, thence south for about 1-61 chains, thence south-east for about 2-55 chains, thence north-east for about 1-83 chains, thence about 2-55 chains, thence in the same direction for about 4-36 chains, thence south by west for about 1-43 chains, about 3-81 chains, thence south for about 4-68 chains, thence thence south in the same direction for about 4-68 chains, thence west for about 2-30 chains, thence in the same direction for about 2-22 about 2-53 chains, thence in the same direction for about 2-22 about 2-53 chains, thence in the same direction for about 2-08 chains, thence the line runs south-east for about 3-19 chains, thence east for about 6-05 chains, thence in the same direction for about 87 links, thence the line runs north-east for about 9-26 chains, thence north for about 6-42 chains, 154 chains, thence in the same direction for about 6-42 chains, 154 chains, thence in the same direction for about 1-01 thence north for about 1-95 chains, thence north for about 1-01 thence north-east for about 3-94 chains, thence north-east chain, thence north-east for about 3-94 chains, thence north-east for about 3-46 chains, thence in the same direction for about 1-94 chains, thence east by north for about 2-75 chains, thence 1-94 chains, thence east by north for about 2-75 chains, thence north-east in the same direction for about 1-73 chains, thence north-east for about 2-69 chains, thence in the same direction for about 3-84 chains, 5-21 chains, thence in the same direction for about 3-84 chains, 5-21 chains, thence in the same direction for about 2-75 chains, thence north for about thence north-east for about 2-75 chains, thence north for about 5-04 chains, and on for about 2-83 chains, thence the line runs east for about 8-24 chains, thence the line turns south for about 11-58 chains, thence south-east for about 6-15 chains, thence 11-58 chains, thence south-east for about 6-15 chains, thence south-8-82 chains, thence south for about 9-70 chains, thence south-west for about 6-11 chains, thence south-west for about 4-36 chains, west for about 6-78 chains, thence south-west for about 3-34 chains, thence south thence in the same direction for about 3-34 chains, thence south for about 4-84 chains, thence the line runs south-east for about 5-58 chains meeting the reserve line at 1-25 chains to cairn No. 34; thence south-west for about 1-25 chains to cairn No. 35.

**South.**—Thence west-south-west for about 3-40 chains to cairn No. 36, thence north-west for about 2-50 chains, to cairn No. 37, thence west-north-west for about 6-50 chains to cairn No. 38, thence west for about 7-70 chains to cairn No. 39 situated on the northern side of field No. 910, thence west-north-west for about 6 chains to cairn No. 40, thence west for about 4 chains to cairn No. 41.

**West.**—Thence the line runs north by east for 6 chains to cairn No. 42, thence on for 13-60 chains to cairn No. 43, thence north-west for 3 chains to cairn No. 44 situated at the northern-most extremity of S. No. 896, thence north for about 5-70 chains to cairn No. 45, thence north-west for 1-90 chains to cairn No. 46, thence north-east for 8-69 chains to cairn No. 47 situated in S.F. No. 1009 of Gonur, about 1-50 chains due west of a point on its east side about 9 chains north by east from the north-east corner of S. No. 895 of Gonur, thence north-east by north for 4-80 chains to cairn No. 48 situated in the same field 2-60 chains

south-west of the north-east corner of S. No. 1009, thence east-north-east for 5-10 chains to cairn No. 49, thence north-east for 9-50 chains to cairn No. 50 on the eastern side of field S. No. 887 just where it turns south-west from the north, thence to east side to the north-east corner, thence east sides of S. Nos. 886 and 882 of Gonur to the north-east corner of the latter field, thence its north side to its north-west corner, thence the east sides of S. Nos. 881 and 879 to the north-east corner of the latter field, thence north by west for 8-70 chains to cairn No. 56 situated 3-90 chains north to the south-east corner of S. No. 877, thence its east side to cairn No. 57 situated 3-90 chains south by east of the north-eastern corner of the same field, thence north by east for 9-60 chains to cairn No. 58 situated 6 chains north by east from the south-east corner of S. No. 876, thence on for 5-10 chains to cairn No. 59, thence north-west for 7-95 chains to cairn No. 60 about 3 chains east by north-east of the north-west corner of S. No. 876 of Gonur, thence north-north-east for 16-70 chains to cairn No. 61 and on for 9-90 chains to cairn No. 62, thence north-east for 5-30 chains to cairn No. 63, thence north-east by north for 14-10 chains, to cairn No. 64, thence north by east for 19-65 chains to cairn No. 65, thence north-north-east for 14-30 chains to cairn No. 66, thence on 5-60 chains to cairn No. 67, thence north-east for about 15-20 chains to cairn No. 69, thence north-east by north for 23-90 chains to cairn No. 70, thence on for about 6-70 chains to cairn No. 71, thence north-east for about 8 chains to cairn No. 72, situated at the south-west corner of field No. 420 of Koonandiyur, thence north-east for about 11 chains to cairn No. 73 at the south-east corner of the same field, thence its east side to its north-east corner, thence its north sides to the south corner of S. No. 419 of Koonandiyur, thence north by west for 3 chains to cairn No. 76, thence north-north-east for about 27 chains to cairn No. 77, situated at the easternmost corner of field S. No. 411, thence north by east for about 2 chains to cairn No. 78 at the north-east corner of the same field, thence north for about 10 chains, to cairn No. 79 at the north-eastern corner of S. No. 410 of Koonandiyur, thence west by north for about one chain to cairn No. 81, thence north-east by north for 11-70 chains to cairn No. 82 and thence north by east for 6-90 chains to the starting point situated at the south-east corner of S. No. 430 of Koonandiyur.

**Brief reasons for disafforestation.**—The area lying within the above boundaries comes under submersion of the Mettur Reservoir.

*Bits B and C.*

Name of reserve or portion of reserve proposed for disreservation—

- (1) Bit C—Non-submergible area of Sholapadi A block known as Karungaradu.
- (2) Bit B—Non-submergible portion of Sholapadi A block east of Sholapadi A extension.

	ACS.
Area of Bit C ... ..	126-50
Area of Bit B ... ..	18-44

*Bits C and B—Boundaries.*

**North and east.**—Starting from cairn No. 8, the line runs south-south-east for about 9-50 chains to cairn No. 9, 2 chains west of the south-west corner of S. No. 432 of Koonandiyur village, thence south-south-west for about 2-70 chains to cairn No. 10, thence in the same direction for 8-40 chains to cairn No. 11, thence south-south-east for 33-60 chains to cairn No. 12, thence south-west for about 11-40 chains to cairn No. 13, thence in the same direction to a distance of 7-10 chains, a point at 12-20 chains north-east of cairn No. 14.

**South.**—Thence the line turns west to a distance of 5-64 chains, turns north-west to a distance of 3-06 chains, thence north to a distance of 1-87 chains, thence north-east to a distance of 1-41 chains, thence east by north to a distance of 1-73 chains, thence in the same direction for about 2-40 chains, thence turns north by east 5-33 chains, thence in the same direction for about 4-72 chains, thence north-east for about 4-32 chains, thence north for about 4-67 chains to the village boundary trijunction station of Gonur and Koonandiyur villages, thence the line turns north-west to a distance of 12-35 chains, thence the line turns south-west to a distance of 2-36 chains, thence west for about 4-75 chains, thence south-west for about 3 chains at 40 links from cairn No. 15, thence the line runs west for about 10 chains to cairn No. 16, situated at the north-western corner of S. No. 969, thence turns south-west to a distance of 4-05 chains, thence the line runs west by north to a distance of 6 chains, thence north-west to a distance of 3-38 chains, thence west for about 1-34 chains, thence north-west for about 1-53 chains, thence south-west for about 2-02 chains, thence west by south for about 1-15 chains, thence south-west for about 1-56 chains, thence west for about 1-40 chains, thence west for about 1-79 chains.

**West.**—Thence turns north-west for about 2-23 chains, thence north by east for about 3-68 chains, thence north for about 1-48 chains, thence in the same direction for 2-98 chains, thence north-east for 1-12 chains, thence north by west for about 1-30 chains, thence north by east for about 3-48 chains, thence north-east for 4-76 chains, thence north for 3-88 chains, thence turns east for 1-72 chains, thence north-north-east for 2-42 chains, thence north-east for 1-94 chains, thence north by east to a distance of 2-91 chains, thence north-east for about 3-80 chains, thence in the same direction for about 3-14 chains, thence the line turns east to a distance of 3-64 chains, thence east by north to a distance of 3-38 chains, thence north-east for about 1-95 chains, thence north for 2-37 chains, thence on for 1-91 chains, thence turns north-east for 5-08 chains, thence east by north 4-72 chains, thence north-east for 2-16 chains, thence in the same direction for 2-65 chains, thence east for 3-22 chains, to cairn No. 8, the starting point.

**Brief reasons for disreservation.**—These two isolated bits are surrounded on three sides by the Mettur reservoir and there is no continuity of the reserve on the eastern direction.

**No. 16.**

Under the provisions of section 24 of the Madras Forest Act the Governor in Council hereby declares that the area specified in the schedule below, which was declared a reserved forest under section 16 of the Act in Notification No. 309, dated 27th July 1903, published in pages 843 to 845 of Part I of the *Fort St. George Gazette*, dated 4th August 1903, shall



cease to be a reserved forest with effect from the date of publication of this notification:—

SCHEDULE.

Salem district, Omalur taluk.

[Name of the reserved forest disreserved—The whole of Sholapadi Block B reserved forest. Area—1,471 acres.]

Boundaries.

(Vide Notification No. 309, dated 27th July 1903, published at pages 843 to 845 of Part I of the Fort St. George Gazette, dated 4th August 1903.)

No. 17.—

Under the provisions of section 24 of the Madras Forest Act (V of 1882) the Governor in Council hereby declares that the area specified below, which was declared reserved forest under section 16 of the Act in Notification No. 186, dated 16th April 1891, published on pages 333 and 334 of Part I of the Fort St. George Gazette, dated 28th April 1891, shall cease to be a reserved forest with effect from the date of publication of this notification:—

SCHEDULE.

Salem district, Omalur taluk.

[Name of the reserve or portion of disreserved—Portion of R.S. No. 288 of Pottaneri Nallagoundampatti village lying in the northern portion of Vanavasi forest reserve known as 'Thottipatti Panchayat forest.' Area—1,440.84 acres.]

Description of the portion disreserved.—Portion of R.S. No. 288 of Pottaneri Nallagoundampatti village.

Boundaries.

North.—Starting from station No. 25 (cairn No. 13) at the south-west corner of R.S. No. 9, the line runs eastwards along the southern boundary of R.S. Nos. 9, 10, 15, 16, 20, 21, 23, 133, 134, 135, 136, 137, 140, 142, 143, 146, 147, 148, 237, 236 and 265 to the trijunction of R.S. Nos. 288, 285 and 284.

East.—Thence the line runs south-westerly direction with a bearing of 247.32° for a distance of 16.09 chains, thence with a bearing of 251.44° for a distance of 16.45 chains, thence with a bearing of 241.42° for a distance of 13.36 chains; thence with a bearing of 237.09° for a distance of 12.25 chains, thence with a bearing of 236.11° for a distance of 16.06 chains, thence with a bearing of 231.52° for a distance of 6.74 chains, thence with a bearing of 219.31° for a distance of 11.45 chains, thence with a bearing of 219.17° for a distance of 38.45 chains and thence with a bearing of 226.30° for a distance of 5.22 chains.

South.—Thence the line runs in a westerly direction with a bearing of 293.18° for a distance of 13.76 chains, thence with a bearing of 291.42° for a distance of 24.64 chains, thence with a bearing of 293.06° for a distance of 7.08 chains, thence with a bearing of 293.14° for a distance of 25.00 chains, thence with a bearing of 298.98° for a distance of 7.69 chains, thence with a bearing of 296.29° for a distance of 10.03 chains where it meets cairn No. 13, thence in the same direction for a distance of 9.14 chains to cairn No. 14.

West.—Then the line runs northwards along the eastern boundary of R.S. No. 8 till it reaches the starting point.

The portion proposed to be disreserved contains flora of the following description:—

Thuringi, Karukkattan, Margosa, Karungali, Porasu, Pungam, Vidatharai, Indu, Vilari, Avaram, etc.

Reasons for disreservation.—For assignment to the ryots affected by the acquisition for Cauvery-Mettur Project areas.

No. 18.—

Under the provisions of section 24 of the Madras Forest Act (V of 1882) the Governor in Council hereby declares that the area specified below, which was declared reserved forest under section 16 of the Act in Notification No. 267, dated 30th May 1901, published at page 983 of Part I of the Fort St. George Gazette, dated 4th June 1901, shall cease to be a reserved forest with effect from the date of publication of this notification:—

SCHEDULE.

Salem district, Omalur taluk.

[Name of the reserve or portion disreserved—Northern portion of Gonur (Panchayat) Forest Reserve, R.S. No. 121 of Koonandiyur village. Area—265.20 acres.]

Description of the area disreserved.—That part of Gonur Panchayat Forest Reserve comprising the portion lying to the north of the local fund road from Pallinatti to Cholapadi in R.S. No. 121 of Koonandiyur village of Omalur taluk.

The portion contains flora of the following description:—Thuringi, Karukkattan, Sembulichan, Porasu, Pungam, Etti, Velam, Karai, Vilvam, Avaram, Erukkan and Thanakkai, etc.

Reasons for disreservation.—For assignment to ryots affected by the acquisition for Cauvery-Mettur Project areas.

ACQUISITION OF LANDS.

Fort St. George, January 10, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for

extending the bund of Peri eri of Jadaeri village, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Cheyyar, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Cheyyar, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Cheyyar taluk, Jadaeri village.

	Approximate extent.
	ACRE.
Government, wet, S. No. 69-2 A, belonging to Chinnathambi Kavandan, bounded on the north by S. Nos. 121 and 7-2 A & B; east by S. No. 69-2 B; south by S. No. 66; west by S. No. 121	0.08
Inam, wet, S. No. 70-2 A, owners S. Maruga Kavandan and Adi-Dravida Arjunan, mortgagee Singara Mudali, bounded on the north by S. No. 71; east by S. No. 70-2 B; south by S. Nos. 69-2 A & B and 121; west by S. No. 121	0.02

Fort St. George, January 15, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the formation of a cross-bund at the left flank of the Tamarachelvi tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Tinnevely, and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Tinnevely, to perform the functions of a Collector under section 5-A of the Act.

Tinnevely district, Tinnevely taluk, Pudukulam village.

	Approximate extent.
	ACRE.
Government, ryotwari, dry, S. No. 433 part, pattadar 742, Naubli Reddiyar, mortgagee Makarabushanam Ayyangar, bounded on the north by No. 416; east by Itteri village, S. No. 156; south by Nos. 435 and 434; west by No. 433 part	0.27
Government, ryotwari, dry, S. No. 434 part, pattadar 740, Subbaraya Reddiyar, mortgagee Makarabushanam Ayyangar, bounded on the north by No. 433 part; east by No. 435; south and west by No. 434 part	0.03
Total ..	0.30

Fort St. George, January 17, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for construction of a village chavadi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Sankari, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Sankari, to perform the functions of a Collector under section 5-A of the Act.

Salem district, Tiruchengode taluk, Velagoundampatti, Marukkalamatti Mitta village.

	Approximate extent.
	ACRE.
Jangamaalcke punjai zamladari chitta No. 4, belonging to M. R. Kallammal and melvaramadar M. R. Kallammal, bounded on the north by Tiruchengode-Namakal Local Fund Road; east, south and west by part of Jangamaalcke punjai	0.10

H. R. UZIELLI,  
Secretary to Government.



**DEVELOPMENT DEPARTMENT.**

**NOTIFICATIONS.**

*Fort St. George, January 16, 1936.*

No. 17.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1816, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in Kalugumalai village, Koviljatti taluk, Tinnevely district, from the 6th to 20th February 1936, both days inclusive.

No. 18.—The Governor in Council declares under the provision of section 24 of the Madras Forest Act (V of 1882) that the area specified below which was declared to be reserved forest under section 16 of the Act in Revenue Department Notification No. 77, dated 25th January 1901, published at pages 227 to 240 of Part I of the *Fort St. George Gazette*, dated 19th February 1901, shall cease to be reserved forest with effect from 15th February 1936.

**SCHEDULE.**

[Salem district—Salem taluk—Velampatti Reserved Forest No. 183. Area 105 acres.]

*Boundaries.*

*North.*—Starting at a point which is at a bearing of 222° and at a distance of 56 chains from a trigonometrical station 3788 Δ (4<sup>th</sup> Survey of India sheet) situated on the northern boundary of Pilappadi Reserved forest (notified under section 16 of the Forest Act in Revenue Department Notification No. 373, dated 14th August 1891, published at page 868 of Part I of the *Fort St. George Gazette*, dated 25th August 1891) the line runs with a bearing of 42° for a distance of 516 links; thence with a bearing of 45° for a distance of 478 links; thence with a bearing of 67° for a distance of 225 links; thence with a bearing of 102° for a distance of 418 links; thence with a bearing of 80° for a distance of 278 links; thence with a bearing of 97½° for a distance of 112 links; thence with a bearing of 95° for a distance of 442 links; thence with a bearing of 98° for a distance of 408 links; thence with a bearing of 86° for a distance of 275 links; thence with a bearing of 115° for a distance of 718 links; thence with a bearing of 114½° for a distance of 288 links; thence with a bearing of 112° for a distance of 150 links; thence with a bearing of 134½° for a distance of 229 links; thence with a bearing of 103½° for a distance of 325 links; thence with a bearing of 131° for a distance of 235 links; thence with a bearing of 62½° for a distance of 279 links; and thence with a bearing of 97½° for a distance of 581 links.

*East.*—Thence with a bearing of 183° for a distance of 619 links thence with a bearing of 213° for a distance of 325 links; thence with a bearing of 294½° for a distance of 637 links; thence with a bearing of 283½° for a distance of 542 links; thence with a bearing of 205½° for a distance of 274 links; thence with a bearing of 214° for a distance of 484 links; thence with a bearing of 246° for a distance of 240 links; thence with a bearing of 204½° for a distance of 275 links; thence with a bearing of 201½° for a distance of 669 links; thence with a bearing of 201° for a distance of 207 links; thence with a bearing of 242° for a distance of 334 links; thence with a bearing of 291° for a distance of 240 links; thence with a bearing of 215° for a distance of 362 links; thence with a bearing of 203° for a distance of 278 links; thence with a bearing of 216° for a distance of 455 links; and thence with a bearing of 206° for a distance of 585 links.

*South.*—Thence with a bearing of 284° for a distance of 80 links; and thence with a bearing of 257° for a distance of 480 links.

*West.*—Thence with a bearing of 7° for a distance of 377 links; thence with a bearing of 335½° for a distance of 347 links; thence with a bearing of 341½° for a distance of 140 links; thence with a bearing of 91½° for a distance of 204 links; thence with a bearing of 239½° for a distance of 351 links; thence with a bearing of 323½° for a distance of 236 links; thence with a bearing of 8½° for a distance of 206 links; thence with a bearing of 360° for a distance of 234 links; thence with a bearing of 353° for a distance of 154 links; thence with a bearing of 312° for a distance of 378 links; thence with a bearing of 206° for a distance of 476 links; thence with a bearing of 342° for a distance of 236 links; thence with a bearing of 211° for a distance of 262 links; where it meets the starting point.

*Brief reason for disreservation.*—The area was unintentionally included in Velampatti Reserved Forest.

*Fort St. George, November 30, 1935*  
(G.O. No. 1679, Development).

No. 19.—

In exercise of the powers conferred by sub-section (6) of section 10 of the Factories Act, 1934 (XXV of 1934), the Governor in Council is hereby pleased to make the following amendments to the schedule annexed to Development Department Notification No. 192, dated the 5th April 1932, published at pages

955-957 of Part I of the *Fort St. George Gazette*, dated the 31st May 1932, as subsequently amended:—

**AMENDMENTS.**

In the said schedule—

(1) in the entries in column (2) against Vizagapatam district, the following item shall be omitted, namely:—

“4. Sri Gupteswara Saw Mills, Ramgiri.”;

(2) in the entries in columns (2) and (3) against South Kanara district, after item 4, the following item shall be added, namely:—

“5. The Manipal Tile Works, Subdivisional Magistrate, Manipal, Udipi P.O. Coondapoor.”;

(3) in the entries against Guntur district—

(a) in column (2), for the item “3. Palaparru Groundnut Factory, Palaparru,” the following item shall be substituted, namely:—

“3. Sri Lakshminarayana Groundnut Factory, Palaparru.”; and

(b) the following item shall be omitted, namely:—

“8. Sri Satyanarayana Decorticating Factory, Unnava, Boyapalaya.”;

(4) in the entries in column (2) against Kistna district—

(a) the following items shall be omitted, namely:—

“2. Sri Lakshmi Ginning Factory No. 1, Kanchincherla.

9. The Maruthi Rice Mill, Lingala (Maklapeta P.O.).”; and

(b) items 3 to 8 and 10 to 12 shall be renumbered as items 2 to 7 and 8 to 10, respectively;

(5) in the entries against Kurnool district—

(a) in column (2) the item “1. Hanuman Ginning Factory, Gudur” shall be omitted;

(b) in columns (2) and (3), the following item shall be omitted, namely:—

“4. Sri Madhava Ginning Subdivisional Magistrate, and Shelling Factory, Dhona” and Erragudi.

(c) items 2, 3 and 5 to 7 shall be renumbered as items 1, 2 and 3 to 5 respectively; and

(6) after the entry in columns (2) and (3) against Madura district, the following item shall be added, namely:—

“2. ‘Cluodland Estate’ Tea Subdivisional Magistrate, Factory, Uttamapalayam. Usilampatti.”

**ACQUISITION OF LAND.**

*Fort St. George, January 15, 1936.*

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the provision of house-sites to the members of the Co-operative Building Society at Ariyalur, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894; as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council and the Governor acting with the Ministers hereby authorize the Revenue Divisional Officer, Ariyalur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act, and under section 3 (c) of the same Act, appoint the Revenue Divisional Officer, Ariyalur, to perform the functions of a Collector under the Act.

Trichinopoly district, Udayarpalayam taluk,  
Zamin Ariyalur village.

Approximate extent.  
ACS.

Zamin, dry, adangal No. 361 part, belonging to (1) Opplamai Padayachi and his divided sons, (2) Doraiswami Padayachi, (3) Chinnaaswami Padayachi alias Kudu and (4) Arumuga Padayachi, bounded on the north by adangal Nos. 465 and 361 part; east by panchayat board Survey Nos. 74 and 75, cart-track to Tittagudi; south by adangal No. 288 part; west by adangal No. 361 part.	0-26
Zamin, dry, adangal No. 288 part, belonging to (1) Manikathammal and her daughter, (2) Soramma, (3) minor Muslamani represented by guardian and mother No. (2) Soramma, bounded on the north by adangal No. 361 part; east by panchayat board Survey No. 75 (cart-track to Tittagudi); south by adangal No. 243 part; west by adangal No. 288 part	0-72



## SERVICES PLACED.

No. 18.—The services of M.R.Ry. Rao Bahadur L. Venkatakrishna Ayyar, Executive Engineer, Public Works Department, are placed at the disposal of the Government of India for employment as Executive Engineer, Orissa Construction.

## ERRATA.

Fort St. George, January 8, 1936.

In the notification under section 4 (1) of the Land Acquisition Act, 1894, as amended by Act XXXVIII of 1923, published at page 1193 of Part I of the *Fort St. George Gazette*, dated 27th August 1935, in respect of acquisition of land in the Tiruppanichettkulam village, Srivaikuntam taluk, Tinnevely district, for the provision of a sluice for the North Main channel—

In the heading of the notification, for 'for constructing a new head sluice in the North Main channel above Peikulam regulator for supply of Palayakaya tank,' read 'for constructing a new head sluice in the North Main channel above Peikulam regulator and for digging a connecting channel for supply of Palayakaya tank'  
For 'No. 187 part,' read 'No. 187 road.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of the land required for providing a site to the Labour school at Vangalapudi village, Rajahmundry taluk, East Godavari district, published at page 1218 of the *Fort St. George Gazette*, Part I, dated 3rd September 1935—

Reversioners, for 'Chundry Subbayamma, wife of Aravala,' read 'Chundru Subbayamma, wife of Aravala.'

Western boundary, for 'nil,' read 'local fund punta.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Act XXXVIII of 1923, published at page 1478 of Part I of the *Fort St. George Gazette*, dated 5th November 1935, in respect of the land required for building a Labour school in Varaghur village, Walajapet taluk, North Arcot district—

Add 'mortgagees Sadaya Pillai of Puthur and Kannal Chetti of Varaghur.'

In the notification under section 4 (1) of the Land Acquisition Act, 1894, as amended by the Act XXXVIII of 1923, published at page 1245 of Part I of the *Fort St. George Gazette*, dated 10th September 1935, in respect of acquisition for the raising and strengthening the banks of the Cauvery in Inam Tiruvisanallur (Parithikudi II bit) village, Kumbakonam taluk, Tanjore district—

Against R.S. No. 331-4 part, western boundary, for 'No. 331-4 part,' read 'No. 331-3 & 4 part'; for 'S. Natesa Padayachi, vendor, Rao Sahib D. Srinivasa Ayyangar and D. Rajagopala Ayyangar,' read 'S. Natesa Padayachi, vendee, Rao Sahib D. Srinivasa Ayyangar and D. Rajagopala Ayyangar.'

Against R.S. No. 332-2 part, eastern boundary, for 'No. 332-3 part,' read 'Nos. 332-3 part and 337-2'; western boundary, for 'Nos. 331-4 part and 332-1,' read 'No. 331-4 part.'

Against R.S. No. 332-3 part northern boundary, for 'Nos. 337 and 336-1,' read 'Nos. 337-2 and 336-5'; for 'owner S. Subramania Padayachi,' read 'Radakrishna Padayachi, minor Sivasubramanian, guardian Radakrishna Padayachi.'

Against R.S. No. 334-1 part, for 'N. S. Gurusami Padayachi, Mutual Benefit Fund, Big street, Kumbakonam,' read 'N. S. Gurusami Padayachi, vendee Rajagopala Konar.'

Against R.S. No. 334-2 part, for 'S. Subramania Ayyar, M. Rangasami Ayyar, vendor P. Govindasami Konar and P. Ramayya Konar,' read 'S. Subramania Ayyar, M. Rangasami Ayyar, vendees P. Govindasami Konar and P. Ramayya Konar.'

Against R.S. No. 334-3 part, for 'Padithurai Viswanathaswami, trustee Periappa Swaminatha Ayyar,' read 'Padithurai Viswanathaswami, trustee, minor Sundaram, guardian Rukmani Ammal.'

Against R.S. No. 334-5 part, for 'J. Singaravelu Pillai,' read 'T. M. Singaravelu Pillai.'

Against R.S. No. 336-2 part, western boundary, for 'No. 336-2 part,' read 'No. 336-1 & 5'; for 'S. Somasundara Padayachi,' read 'S. Somasundara Padayachi, mortgagee Kalyani Ammal.'

Against R.S. No. 336-3 part, for 'R. Chinnaasami Padayachi (died), heirs Kasi Padayachi, minor Rajangan Padayachi by guardian Venkatasami Sethurayar, P. Govindasami Konar, P. Rajagopala Konar and lessee Lakshmana Padayachi,' read 'P. Govindasami Konar and P. Rajagopala Konar.'

Against R.S. No. 336-4 part, for 'T. V. Seetharama Sastri, lessee Ponnuasami Padayachi,' read 'T. V. Seetharama Sastri, eastern boundary, for 'No. 334-4 part,' read 'Tiruvisanallur Pandaravadal.'

Against R.S. No. 452-1 part, for 'A. Murugesu Padayachi, vendor K. Govinda Pillai, lessee Maruthamuthu Padayachi,' read 'A. Murugesu Padayachi, vendee K. Govinda Pillai, lessee Maruthamuthu Padayachi.'

Against R.S. No. 452-2 part, for 'Pakkiahachi Viswanatha Ayyar, G. Saravana Pillai and Arumuga Pathar,' read 'Pakkiahachi, mortgagees Viswanatha Ayyar, G. Saravana Pillai and Arumuga Pathar.'

Against R.S. No. 471 part, southern boundary, for 'Nos. 476-1 part and 475-1 part,' read 'Nos. 476-1 and 475-1.'

Fort St. George, January 10, 1936.

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of land

A.C.

Zamin, dry, adangal No. 243 part, belonging to (1) P. B. S. Sathappa Chettiyar, (2) K. R. S. M. Sivagnana Mudaliyar, (3) Muthukarappa Mudaliyar, (4) minor Marimuthu, guardian No. (3), (5) C. Thanavelu Mudaliyar, brother of No. (3), (6) minor Sethurattnam, aged 3, guardian and father No. (2), (7) M. Rangaswami Mudaliyar, (8) M. Singara Mudaliyar [No (7) and (8) brothers of No. (2)], (9) N. Govindaswami Mudaliyar, (10) minor Viram guardian and brother No. (9), (11) S. Ramaswami Mudaliyar, (12) Subrahmanya Mudaliyar, son of No (11), (13) S. Pakkiri-swami Mudaliyar, (14) minor son not named, aged 3, guardian and father No. (13), (15) another minor son less than one year guardian and father No. (13), (16) minor S. Ramalingam, aged 17 and (17) minor Muthuvelu guardian and brother No. (13), (18) minor N. Venkatachalam guardian No. (11), (19) N. Muthukumara Mudaliyar, (20) minor Periyaswami, aged 7, (21) minor Arumugam, aged 3, both Nos. (20) and (21) represented by guardian and father No. (19), (22) N. Shanmughaundara Mudaliyar, (23) minor Ramu, aged 5, guardian and father No. (22), (24) N. Paramasiva Mudaliyar, bounded on the north by adangal No. 28 part; east by panchayat board Survey No. 76, (cart-track to Thittagudi); south and west by adangal No. 243 part	409.
Zamin, dry, adangal No. 242 part, belonging to Rangaswami Kothanar, bounded on the north by adangal No. 242 part; east by adangal No. 334 part and adangal No. 440; south by unsurveyed Kattuvari zamin poramboke; west by S.F. No. 49 part and adangal No. 242 part	0-25
Zamin, dry, adangal No. 334 part, belonging to (1) Kodanda Rama Chettiyar and his two minor sons, (2) Muthuswami and (3) Venkatachalam, both represented by guardian and father No. (1), bounded on the north by adangal No. 334 part; east by adangal Nos. 111 (part) and 112; south by adangal No. 440; west by adangal No. 242 part	0-01
Zamin, dry, adangal No. 111 part, belonging to (1) Muthiyar Chettiyar and his undivided brother, (2) Kaliyaperumal Chettiyar, (3) Marappa Chettiyar (usufructuary mortgage), bounded on the north by adangal No. 111 part; east by S.F. No. 51-1 part; south by adangal No. 112; west by adangal No. 334 part	1-51
Unenclosed religious service inam, dry, S.F. No. 51-1, belonging to Alandurayar and Kothundaramaswami, Ariyalur, represented by the trustees for the time being (1) Sundaram Chettiyar, (2) Veera sami Padayachi and (3) Muthukarappa Mudaliyar and Kudivaramudars (4) Manachanallur S. Mariyappa Chettiyar (5) S. Govinda Chetti, (6) Maruda Chetti (5) and (6) sons of No (4), (7) R. Marappa Chetti, Ariyalur (usufructuary mortgage), (8) Swaminatha Mudali, (9) Manikkam (10) Chokkalingam, (11) Sundaravelu, (12) Narayan n. [(9) to (12) sons of No. (8)], bounded on the north and east by S.F. No. 51-1 part; south by unsurveyed Kattuvari Zamin poramboke and adangal No. 112 part; west by adangal No. 111 part and 112	0-20
Zamin, dry, adangal No. 112, belonging to (1) Swaminatha Mudali and his four major sons, (2) Manikkam, (3) Chokkalingam, (4) Sundaravelu and (5) Narayanan, bounded on the north by adangal No. 111 part; east by adangal No. 51-1 part; south by Kattuvari zamin, poramboke, west by adangal Nos. 334 part and 440	1-00
Zamin, dry, adangal No. 410, belonging to (1) S. Marappa Chettiyar of Manachanallur and his two major sons, (2) Govinda Chetti and (3) Marudamuthu Chetti, (4) Nataraja Vathiyar for Subrahmanyaswami pagoda, registered pattal and disputing kudivaramudars, bounded on the north by adangal No. 33 part; east by adangal No. 112; south by unsurveyed Kattuvari zamin poramboke; west by adangal No. 242 part	0-23
Zamin, dry, adangal No. 242 part, belonging to (1) Tholai Ammal and her son (2) Nallamuthu, bounded on the north by S.F. No. 49 part; east by adangal No. 24 part; south by Kattuvari zamin poramboke; west by adangal No. 247	0-53
Zamin, dry, adangal No. 447, belonging to Saninatha Padayachi and his daughter-in-law Lakshmi Ammal, bounded on the north by S.F. No. 4 part; east by adangal No. 242 part; south by Kattuvari zamin, poramboke; west by panchayat board S. Nos. 75 and 76 (cart-track of Pittagudi)	0-48
Night soil depot poramboke, S.F. No. 49, belonging to the President Panchayat Board, Ariyalur, bounded on the north by S.F. No. 49 part; east by adangal No. 242 part; south by adangal Nos. 447 and 242 part; west by panchayat board S. No. 75 (cart-track to Thittagudi)	0-59
	1-57
Total ..	8-35

N.B.—The Zamindar of Udaiyarpalayam has got melvaram interest on all the above lands except adangal No. 51-1 and S.F. No. 49 part.

Arable and waste.

C. A. HENDERSON,  
Secretary to Government.

## PUBLIC WORKS AND LABOUR DEPARTMENT.

### APPOINTMENTS.

Fort St. George, January 10, 1936.

No. 16.—Mr. W. H. Turner, Executive Engineer, Trichinopoly Division, to hold charge of the East subdivision of the same division, in addition to his own duties from the 4th to the 12th January 1936 during the absence of Mr. G. Gopala Acharya, Officiating Assistant Engineer, as a delegate of the Indian Road Congress.

No. 17.—Mr. A. S. Ramaswami Ayyar, Assistant Engineer, Vellore subdivision, to hold current charge of the North Arcot Division in addition to his own duties, as a temporary measure.



required for excavating field bodhis Nos. 1 to 3 under No. I. Challapalli branch channel in Kaptanpalem village, Divi taluk, Kistna district, published at page 1660 of Part I of the *Fort St. George Gazette*, dated 17th December 1935—

Item No. 1—Against the entry, maintenance holder and buktadar, for 'Amrineni Butchamma,' read 'Amrineni Butchamma.'  
Item No. 5—After the words 'Ryoti, dry,' for 'B.S. No. 2 part,' read 'B.S. No. 2-5 part.'

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act, XXXVIII of 1923, in respect of lands required for excavating field bodhis under No. I. Challapalli branch channel in Pagole village, Divi taluk, Kistna district, published at page 1660 of Part I of the *Fort St. George Gazette*, dated 17th December 1935—

Item No. 2—After the words 'Ryoti, dry,' for 'B.S. No. 145-4 part,' read 'B.S. No. 148-4 part.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Act XXXVIII of 1923, published at page 1629 of Part I of the *Fort St. George Gazette*, dated 10th December 1935, in respect of the land required for the construction of a post-mortem shed in Avaniperur East village, Tiruchengodu taluk, Salem district—

Against dry, R.S. No. 256-10 A, for 'belonging to Gaib,' read 'belonging to Gaib Sahib.'

In the declaration under section 6 of the Land Acquisition Act I of 1894, in respect of lands required for Vadakadu branch No. 17 channel of the Cauvery-Mettur Project in Tambikkanallavankottai, Maravakadu village, Pattukkottai taluk, Tanjore district, and published at page 1627 of Part I of the *Fort St. George Gazette*, dated 10th December 1935:—

Page 1627—  
In the entry relating to that coming after the entry T.S. No. 41-3 B. for 'ryoti, dry, T.S. No. 4-5 B,' read 'ryoti, dry, T.S. No. 44-5 B.'

In the entry relating to ryoti, dry, T.S. No. 44-6 A, for '0.10 acre,' read '0.01 acre.'

In the draft notification, published at page 1295 of Part I of the *Fort St. George Gazette*, dated 24th September 1935, relating to acquisition of land in Shrotriyam Adambakkam village in Saidapet taluk, Chingleput district—

Against S. No. 58, delete the expression 'owner Miss Gnana-sundari (died), legal heirs not known, mortgagee Mrs. Job, and insert the following 'Mrs. Job, Shun Isaacs and M. Isaacs (owners).'  
At the foot of the notification, delete the expression 'S Ramachandra Ayyar, residing in No. 2, Ponnambala Vathiyar street, Mylapore, Madras, is the izaradar of the village for five years from 1-3.'

At the foot of the notification, add 'minors Venugopal Ayyar and Gopalasundaram, sons of the late Mr. S. Ramachandra Ayyar (izaradar of the village) represented by their mother and guardian Sundarammal.'

*Fort St. George, January 11, 1936.*

In the declaration under section 6 of the Land Acquisition Act, published at pages 1450 to 1464 of Part I of the *Fort St. George Gazette*, dated 29th October 1935, in respect of the lands to be acquired for the Kalipatnam Irrigation Scheme in Kalipatnam village of Narsapur taluk, West Godavari district—

For 'R.S. No. 82-2 (notation of one of the lands to be acquired),' read 'R.S. No. 88-2.'

In the declaration under section 6 of the Land Acquisition Act, published at page 1480 of Part I of the *Fort St. George Gazette*, dated 5th November 1935, in respect of the lands required in No. 110. Perumakannallur village, Papanasam taluk, Tanjore district, for remodelling the Mangudi channel—

Against R.S. No. 152-2, southern boundary, for 'Nos. 157 and 159-1 B,' read 'Nos. 150 and 159-1 B.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of the land required for Addatigala-Timmapuram road in Yellavaram village of Yellavaram taluk of East Godavari district, published at page 1449 of Part I of the *Fort St. George Gazette*, dated 29th October 1935—

For 'S. No. 25-2 B,' noted as the eastern boundary of S. No. 25-1, read '25-2 A.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, regarding lands in Inam Manamedu village, Musiri taluk,

Trichinopoly district, required for the improvement of the Sriramamudram channel, published on page 1629 of the *Fort St. George Gazette*, Part I, dated 10th December 1935—

After inam, dry, add 'S.F. No. 348 B.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 983 of Part I of the *Fort St. George Gazette*, dated 9th July 1935, in respect of lands required for the excavation of bodi No. 15 under Pothumarru channel in Kalidindi village, Kaikalur taluk, Kistna district—

	Extent.
	ACRE.
For 'S. Nos. 718 and 717,' read the following:—	
Personal loan, dry, R.S. No. 718-1 A, belonging to Rupakula Subbayya alias Subrahmanvam, bounded on the north by No. 718 A; east by No. 718-1 B; south by No. 717-1 A; west by No. 714	0.04
Ryotwari, dry, R.S. No. 717-1 A, belonging to Chitturi Rattayya, bounded on the north by No. 718-1 A; east by No. 717-1 B; south by No. 715 B; west by No. 714	0.09
Total ..	0.13

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating the field bodhis under No. X. Kokkiligadda channel in Mopidevi village, Divi taluk, Kistna district, published at page 1449 of Part I of the *Fort St. George Gazette*, dated 29th October 1935—

	Extent.
	ACRE.
For 'B.S. No. 34,' read the following:—	
Ryoti, dry, B.S. No. 34-1 part, belonging to Yarla-gadda Raghavayya, bounded on the north by B.S. No. 19 part; east by B.S. No. 33 part; south by B.S. No. 34-1 part; west by B.S. No. 35-1 part	0.075

NOTE.—Melvaramdar—The Zamindar of Devarakota estate.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required to be taken up for excavating bodhis under No. X. Kokkiligadda channel in Pedaprolu village of Divi taluk, Kistna district, published at page 1449 of Part I of the *Fort St. George Gazette*, dated 29th October 1935—

	Extent.
	ACRE.
For 'S. Nos. 31, 29, 42, 43, 41, 45, 46, 47, 48, 49, 51, 53, 58, 57, 59, 62, 66, 63, 116 and 119,' read the following items:—	
Ryoti, dry, B.S. No. 29 part, belonging to Ravi Sithamma, wife of Venkatappayya, bounded on the north by B.S. No. 28 part; east by B.S. No. 29 part; south by B.S. No. 31-1 part; west by B.S. No. 29 part	0.09
Ryoti, dry, B.S. No. 31-1 part, belonging to Murala Somaya, bounded on the north by B.S. No. 3 part; east by B.S. No. 32 part; south by B.S. No. 46; west by B.S. No. 31-1 part	0.03
Ryoti, dry, B.S. No. 31-1 part, belonging to Murala Ramudu, bounded on the north by B.S. No. 46; east by B.S. No. 31-1 part; south by B.S. No. 31-2 part; west by B.S. No. 31-1 part	0.02
Ryoti, dry, B.S. No. 31-1 part, belonging to Murala Somaya, bounded on the north by B.S. No. 46; east by B.S. No. 31-1 part; south by B.S. No. 31-2 part; west by B.S. No. 31-1 part	0.05
Ryoti, dry, B.S. No. 31-2 part, belonging to Murala Ramudu, bounded on the north by B.S. No. 31-1 part; east, south and west by B.S. No. 31-1 part	0.02
Ryoti, dry, B.S. No. 31-2 part, belonging to Murala Somaya, bounded on the north by B.S. No. 31-1 part; east, south and west by B.S. No. 31-2 part	0.03
Ryoti, dry, B.S. No. 31-2 part, belonging to Pedaprole Ramakrishnayya, bounded on the north, east, south and west by B.S. No. 31-2 part	0.001
Ryoti, dry, B.S. No. 31-2 part, belonging to Kruthi-venti Subbayya, son of Venkanna, bounded on the north and east by B.S. No. 31-2 part; south by No. 56, Mopidevi; west by B.S. No. 31-2 part	0.115
Ryoti, dry, B.S. No. 31-2 part, belonging to Pedaprole Ramakrishnayya, bounded on the north, east, south and west by B.S. No. 31-2 part	0.006
Ryoti, dry, B.S. No. 41-3 part, belonging to Yadia Virayya, bounded on the north by B.S. No. 38 part; east by B.S. No. 41-3 part; south by B.S. No. 41-4 part; west by B.S. No. 41-3 part	0.16
Ryoti, dry, B.S. No. 41-4 part, belonging to Murala Ramudu, bounded on the north by B.S. No. 41-3 part; east by B.S. No. 41-4 part; south by R.S. No. 47; west by B.S. No. 41-5 part	0.03
Ryoti, dry, B.S. No. 41-6 part, belonging to Elavarapu Krishnamurti, bounded on the north by R.S. No. 47; east and south by B.S. No. 42 part; west by B.S. No. 41-5 part	0.045
Ryoti, dry, B.S. No. 42 part, belonging to Thota Subbayya, bounded on the north by R.S. No. 47; east and south by B.S. No. 42 part; west by B.S. No. 41-5 part	0.015



408. Ryoti, dry, B.S. No. 42 part, belonging to Kruthi-  
venti Sivaramayya, bounded on the north by B.S. Nos.  
41-5 part and 42 part; east and south by B.S. No. 42  
part; west by B.S. Nos. 41-5 part and 42 part

0-05 Ryoti, dry, B.S. No. 42 part, belonging to Murala  
Somaya, bounded on the north, east, south and west by  
B.S. No. 42 part

0-025 Ryoti, dry, B.S. No. 42 part, belonging to Murala  
Ramudu, bounded on the north, east, south and west by  
B.S. No. 42 part

0-025 Ryoti, dry, B.S. No. 42 part, belonging to Kondeti  
Bullamma, wife of Kotappa, bounded on the north and east  
by B.S. No. 42 part; south by B.S. No. 43-1 part; west  
by B.S. No. 42 part

0-025 Ryoti, dry, B.S. No. 43-1 part, belonging to Yadia  
Virayya, bounded on the north by B.S. No. 42 part; east  
by B.S. No. 43-1 part; south by No. 56. Mopidev; west by  
B.S. No. 43-1 part

0-055 Ryoti, dry, B.S. No. 53-1 part, belonging to Mandava  
Sakuntalamma, wife of Nagayya, bounded on the north by  
B.S. No. 53-1 part; east by B.S. No. 53-2 part; south by  
B.S. No. 55-6 part; west by B.S. No. 53-1 part

0-05 Ryoti, dry, B.S. No. 53-2 part, belonging to Vemuri  
Venka Subbarao, bounded on the north by B.S. No. 53-2  
part; east by B.S. No. 54 part; south by B.S. No. 55-6 part;  
west by B.S. No. 53-1 part

0-08 Ryoti, dry, B.S. No. 49-11 part, belonging to Yarla-  
gadda Viraraghavayya, bounded on the north by B.S. No.  
49-11 part; east by B.S. No. 49-12 part; south by B.S. No.  
48-1 part; west by B.S. No. 49-11 part

0-01 Ryoti, dry, B.S. No. 49-12 part, belonging to Mandava  
Kotayya, bounded on the north by B.S. No. 49-12 part;  
east by B.S. No. 55-6 part; south by B.S. No. 48-1 part;  
west by B.S. No. 49-11 part

0-04 Ryoti, dry, B.S. No. 55-6 part, belonging to Yannam  
Venkanna, mortgagee Immidiseti Kesavalu, bounded on  
the north by B.S. No. 53-1 part; east by B.S. No. 55-6  
part; south by B.S. No. 48-1 part; west by B.S. No. 49-12  
part

0-08 Ryoti, dry, B.S. No. 53-1 part, belonging to  
Mandava Sakuntalamma, wife of Nagayya, bounded on the  
north and east by B.S. No. 53-1 part; south by B.S.  
No. 55-6 part; west by B.S. No. 49-13 part

0-001 Ryoti, dry, B.S. No. 49-7 part, belonging to Adi  
Venkataswamy, bounded on the north by B.S. No. 49-7  
part; east by B.S. No. 49-8 part; south by B.S. No. 48-3  
part; west by B.S. No. 49-7 part

0-01 Ryoti, dry, B.S. No. 49-8 part, belonging to Yajella  
Raghavayya, bounded on the north by B.S. No. 49-8  
part; east by B.S. No. 49-9 part; south by B.S. No. 48-3  
part; west by B.S. No. 49-7 part

0-01 Ryoti, dry, B.S. No. 49-9 part, belonging to Yannam  
Ratamma, wife of Venkanna, bounded on the north by  
B.S. No. 49-9 part; east by B.S. No. 49-10 part; south  
by B.S. No. 48-3 part; west by B.S. No. 49-8 part

0-01 Ryoti, dry, B.S. No. 49-10 part, belonging to Yajella  
Kotayya and Yajella Ramayya, bounded on the north by  
B.S. No. 49-10 part; east by B.S. No. 48-1 part; south  
by B.S. No. 48-3 part; west by B.S. No. 49-9 part

0-01 Ryoti, dry, B.S. No. 48-3 part, belonging to Adi  
Venkataswamy, bounded on the north by B.S. No. 49-7  
to 10 part; east by B.S. No. 48-1 part; south and west by  
B.S. No. 48-3 part

0-03 Ryoti, dry, B.S. No. 49-11 part, belonging to Yarla-  
gadda Vira Raghavayya, bounded on the north and east  
by B.S. No. 49-11 part; south by B.S. No. 48-1 part; west  
by B.S. No. 49-11 part

0-001 Ryoti, dry, B.S. No. 48-1 part, belonging to Yannam  
Rathamma, wife of Venkanna, bounded on the north by  
B.S. No. 49-11 part; east and south by B.S. No. 48-1  
part; west by B.S. No. 49-10 and 43-3 part

0-03 Ryoti, dry, B.S. No. 49-7 part, belonging to Adi  
Venkataswamy, bounded on the north and east by B.S. No.  
49-7 part; south by B.S. No. 48-3 part; west by B.S. No.  
49-7 part

0-001 Ryoti, dry, B.S. No. 48-3 part, belonging to Adi  
Venkataswamy, bounded on the north by B.S. No. 49-7  
part; east and south by B.S. No. 48-3 part; west by B.S.  
No. 44 part

0-04 Ryoti, dry, B.S. No. 48-3 part, belonging to Immedi-  
setti Kesavalu, bounded on the north and east by B.S. No.  
48-3 part; south by B.S. No. 48-4 part; west by B.S. No. 44  
part

0-03 Ryoti, dry, B.S. No. 48-4 part, belonging to Immedi-  
setti Kesavalu, bounded on the north by B.S. No. 48-3  
part; east and south by B.S. No. 48-4 part; west by B.S.  
No. 44 part

0-05 Ryoti, dry, B.S. No. 48-4 part, belonging to Adi  
Venkataswamy, bounded on the north and east by B.S. No.  
48-4 part; south by B.S. No. 48-5 part; west by B.S.  
No. 44 part

0-005 Ryoti, dry, B.S. No. 48-5 part, belonging to  
Yadlapalli Peda Venkayya, mortgagee Vadlamudi  
Rangayya, bounded on the north by B.S. No. 48-4 part; east  
by B.S. No. 48-5 part; south by B.S. No. 47 part; west  
by B.S. No. 44 part

0-045 Ryoti, dry, B.S. No. 47 part, belonging to (1) Man-  
dava Viraraghavayya, (2) Mandava Venkataratnam and (3)  
Mandava Venkateswarlu, Nos. (2) and (3) being minors  
by guardian and uncle Viraraghavayya, bounded on the  
north by B.S. No. 48-5 part; east and south by B.S. No.  
47 part; west by B.S. No. 44 part

0-04 Ryoti, dry, B.S. No. 47 part, belonging to Nadella  
Venkatramayya, bounded on the north and east by B.S.  
No. 47 part; south by B.S. No. 46-1 part; west by B.S.  
No. 44 part

0-06 Ryoti, dry, B.S. No. 46-1 part, belonging to Thota  
Ankamma, wife of Lakshminna, bounded on the north by  
B.S. No. 47 part; east by B.S. No. 46-1 part; south by  
B.S. No. 45-1 part; west by B.S. No. 44 part

0-08 Ryoti, dry, B.S. No. 45-1 part, belonging to Ravi  
Subbayya, bounded on the north by B.S. No. 46-1 part;  
east by B.S. No. 45-1 part; south by B.S. No. 49; west by  
B.S. No. 44 part

0-05 Ryoti, dry, B.S. No. 45-1 part, belonging to Ravi  
Subbayya, bounded on the north by B.S. No. 49 part;  
east by B.S. No. 45-1 part; south by B.S. No. 45-2 part;  
west by B.S. No. 44 part

0-015 Ryoti, dry, B.S. No. 45-2 part, belonging to Bachu  
Pichayya, bounded on the north by B.S. No. 45-1 part;  
east by B.S. No. 45-2 part; south by B.S. No. 45-3 part;  
west by B.S. No. 44 part

0-065

405. Ryoti, dry, B.S. No. 45-3 part, belonging to Bachu  
Akkayya, bounded on the north by B.S. No. 45-2 part; east  
by B.S. No. 45-3 part; south by No. 56. Mopidevi;  
west by B.S. No. 44 part

0-06 Ryoti, dry, B.S. No. 66-1 part, belonging to Nadella  
Venkatramayya, bounded on the north, east and south by  
B.S. No. 66-1 part; west by B.S. No. 62-3 part

0-13 Ryoti, dry, B.S. No. 62-2 part, belonging to Kruthi-  
venti Venkateswara Rao, bounded on the north by B.S.  
No. 62-2 part; east by B.S. No. 61-3 part; south by B.S.  
No. 62-2 part; west by B.S. No. 62-1 part

0-06 Ryoti, dry, B.S. No. 62-3 part, belonging to Gula-  
palli Sitharamayya, bounded on the north by B.S. No.  
62-3 part; east by B.S. No. 66-1 part; south by B.S. No.  
62-3 part; west by B.S. No. 62-2 part

0-06 Ryoti, dry, B.S. No. 59-3 part, belonging to Vemuri  
Ramayya, bounded on the north by B.S. No. 59-3 part;  
east by B.S. No. 62-1 part; south by B.S. No. 59-3 part;  
west by B.S. No. 59-2 part

0-065 Ryoti, dry, B.S. No. 62-1 part, belonging to Ravi  
Sithamma, wife of Venkatappayya, bounded on the north by  
B.S. No. 62-1 part; east by B.S. No. 62-2 part; south by  
B.S. No. 62-1 part; west by B.S. No. 59-3 part

0-045 Ryoti, dry, B.S. No. 57 part, belonging to Mandava  
Sitharamayya, bounded on the north by B.S. No. 57 part;  
east by B.S. No. 59-2 part; south and west by B.S. No.  
57 part

0-01 Ryoti, dry, B.S. No. 59-2 part, belonging to Ravi  
Sithamma, wife of Venkatappayya, bounded on the north  
by B.S. No. 59-2 part; east by B.S. No. 59-3 part; south  
by B.S. No. 59-2 part; west by B.S. No. 57 part

0-10 Ryoti, dry, B.S. No. 57 part, belonging to Mandava  
Sitharamayya, bounded on the north, east, south and west  
by B.S. No. 57 part

0-02 Ryoti, dry, B.S. No. 57 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north, east, south  
and west by B.S. No. 57 part

0-17 Ryoti, dry, B.S. No. 47 part, belonging to Nadella  
Venkatramayya, bounded on the north by B.S. No. 47 part;  
east by B.S. No. 57 part; south by B.S. No. 58-1 part;  
west by B.S. No. 47 part

0-08 Ryoti, dry, B.S. No. 57 part, belonging to Kruthi-  
venti Venkateswarao, bounded on the north, east and  
south by B.S. No. 67 part; west by B.S. No. 47 part

0-04 Ryoti, dry, B.S. No. 67 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north, east, south  
and west by B.S. No. 57 part

0-002 Ryoti, dry, B.S. No. 47 part, belonging to Nadella  
Venkatramayya, bounded on the north and east by B.S.  
No. 47 part; south by B.S. No. 58-1 part; west by B.S.  
No. 46-4 part

0-001 Ryoti, dry, B.S. No. 58-1 part, belonging to  
Kruthiventi Venkateswarao, bounded on the north by B.S.  
No. 47 part; east and south by B.S. No. 58-1 part; west by  
B.S. No. 46-4 part

0-12 Ryoti, dry, B.S. No. 58-1 part, belonging to  
Kruthiventi Venkateswarao, bounded on the north by B.S.  
No. 58-1 part; east by B.S. No. 58-2 part; south by B.S.  
No. 51; west by B.S. No. 58-1 part

0-11 Ryoti, dry, B.S. No. 58-2 part, belonging to Kruthi-  
venti Venkateswarao, bounded on the north and east by B.S.  
No. 58-2 part; south by B.S. No. 51; west by B.S. No.  
58-1 part

0-01 Ryoti, dry, B.S. No. 58-2 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north by B.S.  
No. 58-2 part; east by B.S. No. 58-3 part; south by B.S.  
No. 51; west by B.S. No. 58-2 part

0-03 Ryoti, dry, B.S. No. 58-3 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north and east by  
B.S. No. 58-3 part; south by B.S. No. 51 part; west by  
B.S. No. 58-2 part

0-02 Ryoti, dry, B.S. No. 58-3 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north by B.S. No.  
58-3 part; east by B.S. No. 58-4 part; south by B.S. No.  
51 part; west by B.S. No. 58-3 part

0-02 Ryoti, dry, B.S. No. 53-4 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north by B.S.  
No. 58-4 part; east by B.S. No. 58-5 part; south by B.S.  
No. 51; west by B.S. No. 58-3 part

0-01 Ryoti, dry, B.S. No. 54-5 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north by B.S. No.  
53-5 part; east by B.S. No. 63-1 part; south by B.S. No.  
51; west by B.S. No. 58-4 part

0-02 Ryoti, dry, B.S. No. 63-1 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north by B.S.  
No. 63-1 part; east by B.S. No. 63-5 part; south by B.S.  
No. 52; west by B.S. No. 58-5 part

0-10 Ryoti, dry, B.S. No. 63-5 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north and east by  
B.S. No. 63-5 part; south by B.S. No. 52; west by B.S. No.  
63-1 part

0-01 Ryoti, dry, B.S. No. 63-5 part, belonging to Kruthi-  
venti Venkatasubbayya, bounded on the north and east by  
B.S. No. 63-5 part; south by B.S. No. 52; west by B.S. No.  
63-5 part

0-02 Ryoti, dry, B.S. No. 63-5 part, belonging to Kotaru  
Ramakrishnayya, bounded on the north and east by B.S.  
No. 63-5 part; south by B.S. Nos. 52 and 53 parts; west  
by B.S. No. 63-5 part

0-035 Ryoti, dry, B.S. No. 63-5 part, belonging to Kantham-  
neni Kodandaramayya and Kamachandrayya, bounded  
on the north by B.S. No. 63-5 part; east by B.S. No. 64  
part; south by B.S. No. 53; west by B.S. No. 63-5 part

0-035 Ryoti, dry, B.S. No. 116 part, belonging to Yadia-  
palli Rattayya, bounded on the north, east and south by  
B.S. No. 116 part; west by B.S. No. 111 part

0-03 Ryoti, dry, B.S. No. 116 part, belonging to Yadia-  
palli Peda Venkayya, mortgagee Vadlamudi Rangayya,  
bounded on the north, east and south by B.S. No. 116  
part; west by B.S. No. 111 part

0-03 Ryoti, dry, B.S. No. 116 part, belonging to Yadia-  
palli China Venkayya, bounded on the north, east and south  
by B.S. No. 116 part; west by B.S. No. 111 part

0-02 Ryoti, dry, B.S. No. 116 part, belonging to Yadia-  
palli China Venkayya, bounded on the north and east by  
B.S. No. 116 part; south by B.S. No. 55 C; west by B.S.  
No. 116 part

0-16 Ryoti, dry, B.S. No. 119-1 part, belonging to Yadia  
Seshayya, bounded on the north and east by B.S. No. 119-1  
part; south by B.S. No. 57; west by B.S. No. 118 part

0-015 Ryoti, dry, B.S. No. 119-1 part, belonging to Yadia-  
palli Rattayya, bounded on the north and east by B.S. No.  
119-1 part; south by B.S. No. 57; west by B.S. No.  
119-1 part

0-025



Ryoti, dry, B.S. No. 119-1 part, belonging to Yadla-palli Peda Venkayya, bounded on the north and east by B.S. No. 119-1 part; south by No. 56. Mopidevi and R.S. No. 57; west by B.S. No. 119-1 part	ACS.
Ryoti, dry, B.S. No. 119-1 part, belonging to Yadla-palli Kristayya, bounded on the north and east by B.S. No. 119-1 part; south by R.S. No. 58 and No. 62. Mopidevi; west by B.S. No. 119-1 part	0'035
Ryoti, dry, B.S. No. 119-1 part, belonging to Yadla-palli China Venkayya, bounded on the north by B.S. No. 119-1 part; east by B.S. No. 125 part; south by R.S. No. 58; west by B.S. No. 119-1 part	0'02
	0'025
Total	3'347

N.B.—The Zamindar of Devarakota estate is the melvaramdar for all the above items.

NOTIFICATIONS.

Fort St. George, January 21, 1936.

No. 19.—

The following notifications of the Government of India are republished:—

RAILWAY DEPARTMENT.

(RAILWAY BOARD.)

New Delhi, the 2nd January 1936.

No. 1078-T./III.—In exercise of the powers conferred by section 47 of the Indian Railways Act, 1890 (IX of 1890), and by the notification of the Government of India in the Department of Commerce and Industries, No. 801, dated the 24th March 1905, the Railway Board direct that the following further amendments shall be made in the General Rules for all open lines of railways in British India administered by the Government, published with the notification of the Government of India in the Railway Department (Railway Board) No. 1078-T., dated the 9th March 1929, namely:—

I. In Part I of the said rules—

(1) For rule 23 the following rule shall be substituted, namely:—

“ 23 Distinction between signals.

(a) Signals on brackets and bridges shall be distinguished as much as possible by grouping and by making the more important signals higher than the less important signals.

(b) At stations where a number of lines diverge from an approach line, which is not a through fast line, one signal with indicating apparatus for each diverging line may be provided instead of separate signals.

NOTE.—Under approved special instructions the indicating apparatus referred to above may be dispensed with.

(c) If the approach line is a through fast line a separate signal shall be provided for it, and where lines diverge from both sides of it, one signal shall be provided for lines diverging to the left, and another for lines diverging to the right.

NOTE.—Where three aspect colour light signalling is in use one signal with indicating apparatus for each diverging line may be adopted under approved special instructions.”

(2) In rule 35 for the words “ which is not a station ” the words “ which is not a block station ” shall be substituted.

(3) In clause (17) of rule 385 for the word “ contractors ” the word “ contactors ” shall be substituted.

II. In the Schedule appended to Part III of the said rules—

(1) In column 4 against serial No. 3, for the words “ Tanks of motor vehicles, when tendered for carriage, should be examined to see that they do not contain more than one gallon of petrol. If the vehicles are to be carried in closed trucks, they

should be man handled and not allowed to be loaded or unloaded under their own power. No fire, naked light or smoking should be allowed in or near trucks containing the vehicles,” the following shall be substituted, namely:—

“ Motor vehicles must not be accepted for carriage if charged with electricity, gas oil or other inflammable liquid or vapour, except that in the case of motor cars only, a quantity of petrol not exceeding two gallons may be left in the tanks, provided that:—

- (a) the flow of petrol to the carburetter has been cut off;
- (b) any pressure has been released from the tank;
- (c) the tank is in sound condition and closed by a well-fitting cap;
- (d) the engine has been run by the person in charge of the car—this is to be done in the open air and not in a closed truck—until the carburetter has become exhausted and the engine stops automatically;

NOTE.—Cars fitted with a petrol pump working from the engine, in which the feed supply is automatically cut off when the engine is stopped, and feeding the carburetter directly from the main tank without the intervention of any form of gravity or other subsidiary feed tank, may dispense with the condition prescribed by this clause;

(e) no fire, naked light or smoking is allowed in or near trucks containing the vehicles.

Motor cars with tanks not more than  $\frac{3}{4}$  full of petrol may, however, be accepted for journeys between the hours of sunrise and sunset subject to the conditions given above.

The consignor should declare on the consignment note that these conditions have been complied with.”

(2) The following footnote to serial No. 3 shall be omitted, namely:—

“ Consignments of petrol exceeding three gallons should not be accepted unless a license issued by a District Magistrate or a pass issued by the holder of a general license is produced.”

(3) For the entry in column 2, against serial No. 6, the following entries shall be substituted, namely:—

- “ Enamels, nitro-cellulose.
- Lacquers, nitro-cellulose.
- Paints, nitro-cellulose.
- Polishes, nitro-cellulose.
- Stains, nitro-cellulose.
- Varnishes, nitro-cellulose.”

(4) In the entries in column 3 against serial Nos. 19 and 26 after the words “ free from cinders, or of chalk, sand ” the words “ husks or ashes of husks ” shall be inserted.

(5) To the entries in column 2 against serial No. 32 the following entry shall be added, namely:—

“ Nitrate of Strontium (Strontia).”

(6) In column 3 against serial No. 56 after regulation ( f ) the following regulation shall be added, namely:—

“ (g) Cylinders containing carbonic acid gas (carbon dioxide) fitted with one squared metal shoe, instead of two, and imported into British India prior to 2nd January 1936 may be accepted naked, provided that they conform to the other requirements laid down in rules.”

(7) For the entries in columns 2, 3 and 4 against serial No. 58, the following entries shall be substituted, namely:—

- 1. Must not be conveyed in closed trucks or box wagons.
- 2. Must not be placed in any of the Railway Companies' enclosed sheds or warehouses.
- 3. The grade of Ferro-silicon must be stated on the consignment note.
- 4. Casks or cases containing Ferro-silicon between 30 per cent and 65 per cent must be perforated with not fewer than four one-inch holes.
- 5. Drums containing Ferro-silicon (except 80 per cent and over in fine powder) must be perforated with not fewer than four one-inch holes.”

“ Ferro-silicon—  
50 per cent and under 65 per cent and over, except as provided below. } In casks, cases, sacks or  
Ferro-silicon—  
Between 30 per cent and 65 per cent. } drums.  
Ferro-silicon—  
80 per cent and over in fine powder ... In casks or drums.”







Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for additional lands for distributary channel from sluice No. 6 of the Kattalai high level channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Karur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that, in view of the urgency of the case, the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Trichinopoly district, Kulittalai taluk, Vaiganallur village.

Approximate extent. AOS.

(Waste.)

Government, dry, S.F. No. 238-2 B part, pattadar Gopala Dass, Dwaraka Dass family trust estate, enjoyers S. Periana Muthiriyar, P. Marimuthu Muthiriyar, P. Arumuga Muthiriyar, P. Mamuni Muthiriyar and P. Saugapillai Muthiriyar, bounded on the north by No. 238-2 B part; east by Nos. 238-2 B part and 240-1 A part; south by Nos. 238-2 B part and 239-2 parts; west by No. 238-2 B part & 2 A-1

Government, dry, S.F. No. 238-2 C-2 part, pattadars (1) S. Virudnagar, (2) minor Sabapathi, guardian father No. (1), (3) G. Meenakshi Ammal, (4) C. S. Mahadeva Ayyar, (5) Subbaratna Sastri, (6) Dasl Ponuochi alias Renganayaki Ammal, (7) Marimuthu Ammal, (8) D. Ratnachalam Ayyar, (9) N. Sivachidambaram Pillai, (10) A. K. Govindarajulu Nayudu, (11) V. Srirangan Muthiriyar, (12) R. Natesa Ayyar, (13) A. Kunnudayan Muthiriyar, (14) R. Rajamanickam Pillai, (15) R. Ramadurai Pillai, (16) P. Kandaswami Pillai, (17) S. Perumavee Ammal, (18) P. Darlar, manager for the time being Sundaresa Ayyar, (19) minor Veeramalai, guardian mother S. Nammal, (20) V. Ayyaswami Muthiriyar, (21) minors Sanga Pillai and Sinnathambi, guardian father No. (20), (22) A. Veeramalai Muthiriyar, (23) minor Ponnambalam, guardian father No. (22) (24) A. Andiappan, (25) minors Periyaswami and another (not yet named), guardian father No. (24), (26) A. Sivanayan, (27) S. Veeramalai Muthiriyar, (28) P. Veeramalai Muthiriyar, (29) minor Sivanayan, guardian brother No. (28), (30) S. Annavi Pillai, (31) P. Veeramalai Muthiriyar, (32) P. Mahamuni Muthiriyar, (33) S. Pakkiri Muthiriyar, (34) K. Palaniyayee Ammal, (35) K. Sellammal, (36) Perumal Navudu, (37) S. Chandamian Sahib, (38) K. Pappammal alias Subbammal, (39) V. Subbaraya Neval, (40) V. Krishnamurti Ayyar, (41) V. Subrahmanya Ayyar, (42) V. Govindarajulu Nayudu, (43) R. Chinnaswami Nayudu, (44) Ponnambala Muthiriyar, (45) minor Arumugam, guardian mother Marudayee Ammal, (46) Nagan Ambalagan, (47) K. Ramaswami Solayan, (48) M. Manicka Muthiriyar, (49) minors Singaravelu, Rajarathnam, Karuppannan, Vyraperumal, guardian father No. (48), (50) M. Rajagopalan Muthiriyar, (51) S. Venkatarama Ayyar, (52) T. V. Subrahmanya Ayyar, (53) R. Saraswathi Ammal, (54) V. Kalyanaswami Ayyar, (55) M. Periyaswami Pillai, (56) P. Ponnaswami Kavandau, (57) V. Veerappa Kavandan, (58) P. Thangamuthu Ambalagan, (59) S. Lakshmana Pandaram, (60) P. Vomba Sastri, (61) P. Vyraperumal Muthiriyar, (62) P. Murugan Muthiriyar, (63) P. Kalliam Muthiriyar, (64) Nallaswami Asari, (65) Inam Sahib, (66) S. Veeramalai Mooppan, (67) S. Kumaraswami Mudaliyar, (68) V. Srinivasa Ayyar, (69) V. Radhakrishna Ayyar, (70) N. Nagamuthu Muthiriyar, (71) N. Karuppannan Muthiriyar, (72) N. Marudal Muthiriyar, (73) N. Sannal Muthiriyar, (74) N. Sangili Muthiriyar, (75) N. Avilan Muthiriyar and (76) Ramaswami Panlaram, enjoyers same as in S.F. No. 238-2 B part, bounded on the north by No. 238-2 C-2 part; east and south by Nos. 238-2 C-2 part and 2 0-1 A part; west by No. 238-2 C-2 part

Government, dry, S.F. No. 239-2 part, belonging to P. Ponnambala Muthiriyar, bounded on the north by Nos. 239-2 part and 238-2 A-1 & 2 B part; east by No. 239-2 part; south by Nos. 239-2 part and 241-1 part; west by No. 239-2 part & 1

Government, dry, S.F. No. 240-1 A part, pattadars Nos (1) to (5), same as in Nos. (1), (2) and (4) of S.F. No. 238-2 C-2 part, enjoyers same as in S.F. No. 238-2 B part, bounded on the north by Nos. 240-1 A part and 238-2 C-2 part; east and south by No. 240-1 A part; west by Nos. 240-1 A part and 238-2 B part

Government, dry, S.F. No. 241-1 A part, pattadars Nos (1) to (3), same as in Nos. (1), (2) and (6) of S.F. No. 238-2 C-2 part, enjoyers same as in No. 240-2 B part, bounded on the north by Nos. 241-1 A part and 238-2 C-2 part; east by No. 240-2 part; south by No. 240-1 A part; west by Nos. 238-2 C-2 part and 240-1 A part

(Arable.)

Government, dry, S.F. No. 240-3 A part, pattadar Sukkila Yajurveda Padasala, manager Saraswathi Ammal, enjor M. Arasayee Ammal, bounded on the north by No. 240-3 A part; east by No. 240-4; south by No. 241-3 part; west by No. 240-2 part

(Waste and arable.)

Government, dry, S.F. No. 243-1 part, pattadar R. Vyra Kothan, claimants R. Marudal Kothan and Shanmuga Muthiriyar, mortgagee B. S. Ramaswami Ayyar, bounded on the north by No. 239-1 & 2 part; east by No. 243-1 part; south by No. 243-1 & 2 parts; west by No. 244

(Waste.)

Government, dry, S.F. No. 243-2 part, pattadar Shanmuga Muthiriyar, claimant same as in No. (1) of S.F. No. 243-1 part, mortgagee same as in S.F. No. 243-1 part, bounded on the north by No. 243-1 part; east by No. 243-2 part; south by No. 255-1 A; west by No. 244

Government, dry, S.F. No. 246-3 A-1 part, pattadar A. K. Govindarajulu Nayudu, enjoyers (1) S. Sannal Muthiriyar, (2) minor Sankaran Muthiriyar, guardian father No. (1), (3) S. Mamuni Muthiriyar, (4) minor Perianan, guardian father No. (3), (5) P. Andiappan Muthiriyar, (6) minor Rasalingam, guardian father No. (5), (7) A. Andiappa Muthiriyar, bounded on the north by No. 247 part; east by No. 246-3 A-1 part; south by No. 246-3 B part; west by No. 246-3 A-1 part

Government, dry, S.F. No. 246-3 B part, pattadar same as in S.F. No. 238-2 B part, enjoyers same as in S.F. No. 246-3 A-1 part, bounded on the north by No. 246-3 B part; east by Nos. 246-2 part and 245-1; south by No. 246-3 B part; west by No. 246-3 A-1 part

Government, dry, S.F. No. 248-1 B-1 part, pattadar D. Ratnachalam Ayyar, enjoyer same as in S.F. No. 246-3 A-1 part, bounded on the north by No. 248-1 B-1 part; east by No. 248-1 B-2 part; south by No. 248-1 B-1 part; west by Nos. 249-1 B, 6 A & 6 C parts

Government, dry, S.F. No. 248-1 B-2 part, pattadar same as in S.F. No. 248-1 B-1 part, enjoyers (1) M. Neelamega Muthiriyar, (2) minors Sembagan and Govindan, guardian father No (1), (3) M. Karuppanna Muthiriyar, (4) minors Ariyan Palanidai and Raman, guardian father No. (3), (5) M. Sannal Muthiriyar and (6) minors Perumal Kathan Veerappa and Krishnan, guardian father No. (5), bounded on the north by No. 248-1 B-2 part; east by No. 247 part; south by Nos. 248-1 B-2 part and 247 part; west by No. 248-1 B-1 part

Government, dry, S.F. No. 249-1 A part, pattadars Nos. (1) and (2), same as in Nos. (14) and (15) of S.F. No. 238-2 C-2 part, enjoyer A. Periana Muthiriyar, bounded on the north by No. 249-1 A part; east by No. 249-2 A part; south by No. 249-1 B; west by No. 251-1 G-1 part

Government, dry, S.F. No. 249-1 C part, pattadars and enjoyers same as in S.F. No. 249-1 A part, bounded on the north by No. 249-1 B; east by No. 249-2 C part; south by No. 249-1 C part; west by No. 251-1 G-3 part

Government, dry, S.F. No. 249-2 A part, pattadars Nos. (1) and (2) same as Nos. (14) and (15) of S.F. No. 238-2 C-2 part, enjoyers (1) T. Kambarayan Muthiriyar, (2) K. Kakkayan Muthiriyar, (3) minor Perumal, guardian father No. (2) and (4) K. Marudal Muthiriyar, bounded on the north by No. 249-2 A part; east by No. 249-3 A part; south by No. 249-1 B; west by No. 249-1 A part

Government, dry, S.F. No. 249-2 C part, pattadars and enjoyers same as in S.F. No. 249-2 A part, bounded on the north by No. 249-1 B; east by No. 249-3 C part; south by No. 249-2 C part; west by No. 249-1 C part

Government, dry, S.F. No. 249-3 A part, pattadars same as Nos. (14) and (15) of S.F. No. 238-2 C-2 part, enjoyers (1) A. Veeramalai Muthiriyar and (2) minor Saugapillai, guardian father No. (1), bounded on the north by No. 249-3 A part; east by No. 249-5 A part; south by No. 249-1 B; west by No. 249-2 A part

Government, dry, S.F. No. 249-3 C part, pattadars and enjoyers same as in S.F. No. 249-3 A part, bounded on the north by No. 249-1 B; east by No. 249-5 C part; south by No. 249-3 C part; west by No. 249-2 C part

Government, dry, S.F. No. 249-5 A part, pattadars same as Nos. (14) and (15) of S.F. No. 238-2 C-2 part, enjoyers (1) A. Sannal Muthiriyar, (2) A. Ponnambala Muthiriyar and (3) minors Arumugam and Periyaswami, guardian brother No. (1), bounded on the north by No. 249-5 A part; east by No. 249-6 A part; south by No. 249-1 B; west by No. 249-3 A part

Government, dry, S.F. No. 249-5 C part, pattadars and enjoyers same as in S.F. No. 249-5 A part, bounded on the north by No. 249-1 B; east by No. 249-6 C part; south by No. 249-5 C part; west by No. 249-3 C part

Government, dry, S.F. No. 249-6 A part, pattadars (1) S. Viswanatharatham Ayyar, (2) V. Subbaratnam Ayyar and (3) minors Anintaratham, Kupparatnam and Ramakrishnan, guardian father No. (2), (4) and (5) same as Nos. (14) and (15) of S.F. No. 238-2 C-2 part, enjoyers (1) P. Karuppannan Muthiriyar, (2) minor Periyannan guardian father No. (1), (3) P. Sannal Muthiriyar, (4) P. Ponnambala Muthiriyar and (5) minors Periyannan, Veeramalai, Saugapillai and Annavi, guardian father No. (4), bounded on the north by No. 249-6 A part; east by No. 249-1 B-1 part; south by No. 249-1 B; west by No. 249-5 A part

Government, dry, S.F. No. 249-6 C part, pattadars and enjoyers same as in S.F. No. 249-6 A part, bounded on the north by No. 249-1 B; east by No. 248-1 B-1 part; south by No. 249-6 C part; west by No. 249-5 C part

Government, dry, S.F. No. 251-1 B-1 part, pattadars (1) C. Sabapathi Pillai and (2) minors Madhanakasan and Ramaratnam, guardian father No. (1) and (3) to (76), same as Nos. (3) to (76) of S.F. No. 238-2 C-2 part, enjoyer T. Rukkmann Ammal, bounded on the north by No. 251-1 B-1 part; east by No. 251-1 C-1 part; south by No. 251-1 B-2; west by No. 251-2 A part

Government, dry, S.F. No. 251-1 B-3 part, pattadars and enjoyer same as in S.F. No. 251-1 B-1 part, bounded on the north by No. 251-1 B-2; east by No. 251-1 C-3 part; south by No. 251-1 B-3 part; west by No. 251-2 C part

Government, dry, S.F. No. 251-1 C-1 part, pattadars same as in S.F. No. 251-1 B-1 part, enjoyer same as in S.F. No. 249-1 A part, bounded on the north by No. 251-1 C-1 part; east by No. 251-1 D-1 part; south by No. 251-1 B-2; west by No. 251-1 B-1 part

Government, dry, S.F. No. 251-1 C-3 part, pattadars and enjoyer same as in S.F. No. 251-1 C-1 part, bounded on the north by No. 251-1 B-2; east by No. 251-1 D-3 part; south by No. 251-1 C-3 part; west by No. 251-1 B-3 part

Government, dry, S.F. No. 251-1 D-1 part, pattadars same as in S.F. No. 251-1 B-1 part, enjoyers same as in S.F. No. 249-2 A part, bounded on the north by No. 251-1 D-1 part; east by No. 251-1 B-1 part; south by No. 251-1 B-2; west by No. 251-1 C-1 part

AOS. 0-08 0-05 0-07 0-06 0-05 0-01 0-01 0-01 546 sq. links. 690 sq. links. 0-02 0-01 0-02 0-01 0-01 302 sq. links. 295 sq. links. 275 sq. links.



Government, dry, S.F. No. 251-1 D-3 part, pattadars and enjoyers same as in S.F. No. 251-1 D-1 part, bounded on the north by No. 251-1 B-2; east by No. 251-1 E-3 part; south by No. 251-1 D-3 part; west by No. 251-1 C-3 part;	0'01	ACS.
Government, dry, S.F. No. 251-1 E-1 part, pattadars same as in S.F. No. 251-1 B-1 part, enjoyers (1) S. Mottayyan Muthiriyar, (2) M. Sinnan Muthiriyar, (3) minors Palaniyan and another (not yet named), guardian father No. (2), (4) M. Arumuga Muthiriyar and (5) minor Sukkaran, guardian father No. (4), bounded on the north by No. 251-1 E-1 part; east by No. 251-1 F-1 part; south by No. 251-1 B-2; west by No. 251-1 D-1 part	545	sq. links.
Government, dry, S.F. No. 251-1 E-3 part, pattadars and enjoyers same as in S.F. No. 251-1 E-1 part, bounded on the north by No. 251-1 B-2; east by No. 251-1 F-3 part; south by No. 251-1 E-3 part; west by No. 251-1 D-3 part	550	sq. links.
Government, dry, S.F. No. 251-1 F-1 part, pattadars same as in S.F. No. 251-1 B-1 part, enjoyer minor Andiyappan, guardian mother Aravayee Ammal, bounded on the north by No. 251-1 F-1 part; east by No. 251-1 G-1 part; south by No. 251-1 B-2; west by No. 251-1 E-1 part	0'01	ACS.
Government, dry, S.F. No. 251-1 F-3 part, pattadars and enjoyer same as in S.F. No. 251-1 F-1 part, bounded on the north by No. 251-1 B-2; east by No. 251-1 G-3 part; south by No. 251-1 F-3 part; west by No. 251-1 E-3 part	0'01	ACS.
Government, dry, S.F. No. 251-1 G-1 part, pattadars same as Nos. (3) to (76) of S.F. No. 238-2 C-2 part, enjoyers (1) I. Palaniyandi Muthiriyar, (2) minor Irulappan, guardian father No. (1), (3) P. Kandaswami Muthiriyar and (4) I. Subban Muthiriyar, bounded on the north by No. 251-1 G-1 part; east by No. 249-1 A part; south by No. 251-1 B-2; west by No. 251-1 F-1 part	0'01	ACS.
Government, dry, S.F. No. 251-1 G-3 part, pattadars and enjoyers same as in S.F. No. 251-1 G-1 part, bounded on the north by No. 251-1 B-2; east by No. 249-1 C part; south by No. 251-1 G-3 part; west by No. 251-1 F-3 part.	0'01	ACS.
Government, dry S.F. No. 251-2 A part, belonging to President, District Board, Trichinopoly, bounded on the north by No. 251-2 A part; east by No. 251-1 B-1 part; south by No. 251-1 B-2; west by No. 252-1 part	0'01	ACS.
Government, dry, S.F. No. 251-2 C part, belonging to same as in S.F. No. 251-2 A part, bounded on the north by No. 251-1 B-2; east by No. 251-1 B-3 part; south by No. 251-2 C part; west by No. 252-3 part	546	sq. links.
Government, dry, S.F. No. 278-1 B part, pattadars same as Nos. (3) to (76) of S.F. No. 238-2 C-2 part, enjoyers same as Nos. (1) to (i) of S.F. No. 246-3 A-1 part, bounded on the north by No. 278-1 A; east and south by No. 278-1 B part; west by Manathattai village	55	sq. links.
Total	1'11	and 804 sq. links.

Fort St. George, January 6, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 8.62 acres, be the same a little more or less, are needed for a public purpose, to wit, for repairs to Petacheruvu of Sorakayalapeta; and, under sections 3 and 7 of the same Act, the Sub-Collector, Madanapalle, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Sub-Collector, Madanapalle, and may be inspected at any time during office hours.

Chittoor district, Vayalpad taluk, Sorakayalapeta village.

Government, dry, S. No. 1058-1 A, belonging to Kuraparathi Pakiru Sahib, bounded on the north by No. 1023-1; east and south by No. 1058-1 B; west by No. 1061-2 A & 2 B.	0'02	ACS.
Government, dry, S. No. 1058-1 C, belonging to Kuraparathi Pakiru Sahib, bounded on the north by No. 1023-1; east by No. 1056-1; south and west by No. 1058-1 B	0'20	ACS.
Government, dry, S. No. 1061-2 B, belonging to Kuraparathi Pakiru Sahib, bounded on the north by No. 1023-1; east by No. 1058-1 A; south and west by No. 1061-2 A	0'07	ACS.
Government, irrigable dry, S. No. 1062, belonging to Gyarampalle Yerradoddi Gangi Reddi, bounded on the north by No. 374-1 & 2 of Munellapalle; east by Nos. 1061-1 A and 1023-1; south by No. 1063-1 B & 3 and 1061-1 A; west by No. 375 of Munellapalle	2'67	ACS.
Government, irrigable, dry, S. No. 1063-1 B, belonging to Gorantla Konda Reddi, bounded on the north by No. 1062; east by No. 1063-2 & 3; south by No. 1064-1 B; west by Nos. 1063-1 A and 376 of Munellapalle	0'35	ACS.
Government, irrigable, dry, S. No. 1063-2, belonging to Gorantla Konda Reddi, bounded on the north by No. 1063-1 B; east by No. 1063-3; south by No. 1064-4 A; west by No. 1063-1 B	0'40	ACS.
Government, irrigable, dry, S. No. 1063-3, belonging to Gorantla Konda Reddi, bounded on the north by No. 1062; east by No. 1061-1 A; south by No. 1064-5 A & 5 B; west by No. 1063-2 & 1 B	0'48	ACS.
Government, irrigable, dry, S. No. 1064-1 B, belonging to Gorantla Konda Reddi, bounded on the north by No. 1063-1 B; east by No. 1064-4 A; south by No. 1064-1 C; west by No. 1064-1 A	0'03	ACS.
Government, irrigable, dry, S. No. 1064-1 C, belonging to Gorantla Konda Reddi, bounded on the north by No. 1064-4 A; east by No. 1064-1 A & 5 B; south and west by No. 1064-1 A	0'01	ACS.
Government, dry, S. No. 1064-4 A, belonging to Gorantla Konda Reddi, bounded on the north by No. 1063-2; east by No. 1064-5 A; south by No. 1064-5 B, 4 B, 1 A & 1 C; west by No. 1061-1 B	0'11	ACS.
Government, irrigable, dry, S. No. 1064-5 A, belonging to Gorantla Konda Reddi, bounded on the north by No. 1063-3; east and south by No. 1064-5 B; west by No. 1064-4 A & 4 B	0'01	ACS.

Munellapalle village.		ACS.
Government, wet, single crop, S. No. 220-2, belonging to G. Sankara Reddi and Kuraparathi Pakiru Sahib, bounded on the north by No. 220-1 B; east by No. 1023-1 of Sorakayalapeta; south by No. 223-2; west by No. 223-1	0'08	ACS.
Government, dry, S. No. 222-2, belonging to Gundlur Tajuddin Sahib, bounded on the north by Nos. 222-1 and 220-1 B; east by No. 220-1 B; south by No. 223-1; west by Nos. 225 and 222-1	0'54	ACS.
Government, wet, single crop, S. No. 223-1, belonging to Gundlur Tajuddin Sahib, bounded on the north by Nos. 222-2 and 220-1 B; east by No. 223-2; south by No. 372; west by Nos. 224 and 225	1'37	ACS.
Government, wet, single crop, S. No. 223-2, belonging to G. Sankara Reddi and Kuraparathi Pakiru Sahib, bounded on the north by No. 220-1 B & 2; east by No. 1023-1 of Sorakayalapeta; south by Nos. 374-1 and 372; west by No. 223-1	0'44	ACS.
Government, dry, S. No. 374-2, belonging to Kuraparathi Pakiru Sahib, bounded on the north and east by No. 1023-1 of Sorakayalapeta; south by No. 1062 of Sorakayalapeta; west by No. 374-1	0'21	ACS.
Tsandravaripalle village.		
Government, irrigable, dry, S. No. 153, belonging to Gundlur Abdu Sayyed, bounded on the north and east by No. 1023-1 of Sorakayalapeta; south by No. 220-1 B of Munellapalle; west by No. 154	1'46	ACS.
Government, dry, S. No. 156 B-2, belonging to Sheik Abdul Khadir Sahib, bounded on the north by No. 156 B-1; east by Nos. 157 of Tsandravaripalle and 1023-1 of Sorakayalapeta; south by Nos. 103-1 of Sorakayalapeta, No. 157 of Tsandravaripalle; west by No. 156 B-1	0'22	ACS.
Total	8'62	

Fort St. George, January 11, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for diversion of the right bank of the Gokivada gedda below the Yedumulla dam, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Sub-Collector, Narasapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified below.

Vizagapatam district, Sarvasiddhi taluk, No. 45. Kotturu village.

Inam, wet, part of S. No. 273-1, belonging to Kannam Venkataswami, son of Thamma Nayudu, Kannam Venkata Rao, son of Appalaswami and Kannam Pothuraju, son of Mahalakshmi, bounded on the north by S. No. 272-3; east by S. No. 273-2 and remaining portion of S. No. 273-1; south by S. No. 47-1 of Rajala village; west by remaining portion of S. No. 273-1	0'54	Approximate extent. ACS.
Rajala village.		
Government, wet, S. No. 47-1 part, belonging to Sundarapu Pothuraju, bounded on the north by S. No. 273-1 of Kotturu; east by portion of S. No. 47-1; south by S. No. 48-3 & 4; west by portion of S. No. 47-1	0'38	ACS.
Government, wet, part of S. No. 48-3, belonging to Bahi Reddi Gangannadora, bounded on the north by S. No. 47-1; east by portions of S. Nos. 48-3 & 4 to be acquired; south by S. Nos. 52-3 & 4; west by portion of S. No. 48-3	0'03	ACS.
Government, wet, part of S. No. 48-4, belonging to Nanepalli Mahalakshmi and Nanepalli Gangannadora, bounded on the north by S. No. 47-1; east by remaining portion S. No. 48-4; south by portion of S. No. 48-3 to be acquired; west by portions of S. No. 48-3	0'09	ACS.
Government, wet, part of S. No. 52-3, belonging to Nanepalli Venkataswami, son of Atchamma, bounded on the north by S. No. 48-3; east by portion of S. No. 52-4 to be acquired and S. No. 48-3; south by S. No. 51-2; west by portion of S. No. 52-3	0'60	ACS.
Government, wet, part of S. No. 52-4, belonging to Nanepalli Joganna, bounded on the north by S. No. 48-3; east by remaining portion of S. No. 52-4; south by S. No. 52-3; west by portion of S. No. 52-3 to be acquired	0'01	ACS.
Government, wet, part of S. No. 51-2, belonging to Nanepalli Sambanna, son of Krishnamma, bounded on the north by S. No. 52-3; east by portion of S. No. 51-2; south by S. No. 59; west by portion of S. No. 51-2	0'40	ACS.
Government, wet, part of S. No. 58-1, belonging to Nanepalli Joganna, bounded on the north by S. No. 64-1; east by remaining portion of S. No. 58-1; south by S. No. 65; west by S. No. 64-1	0'16	ACS.
Government, wet, part of S. No. 61-6, belonging to Nanepalli Joganna, bounded on the north by S. No. 59; east and south by S. No. 64-1; west by portion of S. No. 61-6	0'04	ACS.
Government, wet, part of S. No. 65, belonging to Nanepalli Atchanna, Nanepalli Venkataswami and Nanepalli Appalaswami, sons of Ganganna, bounded on the north by portion of S. No. 58-1; east by portion of S. No. 65; south by S. No. 66-1; west by portion of S. No. 65	0'74	ACS.
Government, wet, part of S. No. 66-1, belonging to Nanepalli Atchanna, Nanepalli Venkataswami and Nanepalli Appalaswami, sons of Ganganna, bounded on the north by portion of S. No. 65; east by portion of S. No. 66-1; south by S. No. 66-2; west by portion of S. No. 66-1	0'84	ACS.



Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.01 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for acquiring indefeasible title to the land occupied by the labour well at Mallepalli village; and, under sections 3 and 7 of the same Act, the District Labour Officer, East Godavari, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, East Godavari, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Peddapur taluk, Mallepalli village.

Government, dry, R.S. No. 824-2, belonging to Bandi Yegulu and Bandi Venkausa, bounded on the north and east by R.S. No. 824-1; south by R.S. No. 823; west by R.S. No. 824-1 .. .. .	ACRE.	0.01
---	-------	------

Fort St. George, January 3, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.53 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the additional lands for distributary channel No. 8 of the high level channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9(1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.

Trichinopoly district, Kulittalai taluk, Rajendram village.

Government, wet, No. 23-1 B, belonging to (1) R. S. Sreenivasa Ayyangar, (2) R. S. Ramaswami Ayyangar, (3) minor Thothathari, guardian father No. (1), (4) minors Sadagopan and Sundaram, guardian father No. (2), (5) Poyyamani Natesa Ayyar (mortgagee), bounded on the north by No. 23-1 A; east by No. 23-2 B; south by No. 31-4; west by No. 21-2 .. .. .	ACRE.	0.02
Government, wet, No. 23-2 B, belonging to Thatham Ayyangar, bounded on the north by No. 23-2 A; east by Nos. 23-7 A-1 and 23-14; south by Nos. 23-7 A-1 and 31-4; west by No. 23-1 B .. .. .	0.01	
Government, wet, No. 23-7 A-1, belonging to (1) S. Muthuveeranna Chettiyar, (2) minors Thukkaram Chettiyar, Ranganathan Chettiyar, guardian brother No. (1), bounded on the north by Nos. 23-2 B and 23-14 & 3; east by No. 23-7 B-1; south by Nos. 23-7 A-2 and 31-4; west by No. 31-4 .. .. .	0.04	
Government, wet, No. 23-7 B-1, belonging to (1) Balarama Chettiyar, (2) minors Ramanathan and Vishwanathan, guardian father No. (1), bounded on the north by No. 23-3 & 4; east by No. 23-8 A; south by No. 23-7 B-2; west by No. 23-7 A-1 .. .. .	0.02	
Government, wet, No. 23-8 A, belonging to same as in S.F. No. 23-1 B, bounded on the north by No. 23-4 & 5; east by No. 22-1 A; south by No. 23-8 B; west by No. 23-7 B-1 .. .. .	0.03	
Government, wet, No. 22-1 A, belonging to R. T. Krishnamachari, bounded on the north by No. 23-6; east by No. 22-2 A; south by No. 22-1 B; west by No. 23-8 A .. .. .	0.01	
Government, wet, No. 22-2 A, belonging to R. T. Krishnamachari, bounded on the north by Nos. 23-6 and 19-1 B; east by No. 19-1 B; south by No. 22-2 B; west by No. 22-1 A .. .. .	0.01	
Government, wet, No. 19-1 B, belonging to same as in S.F. No. 23-1 B, bounded on the north by No. 19-1 A; east by No. 19-2 B; south by No. 22-2 A, 2 B, 6 & 3; west by No. 22-2 A .. .. .	0.06	
Government, wet, No. 19-2 B, belonging to (1) V. Ramanuja Ayyangar, (2) V. Jagannatha Ayyangar, (3) minors Varadarajan and (4) Sundararajan, guardian father No. (1), bounded on the north by No. 19-2 A; east by No. 19-3 B; south by No. 22-3; west by No. 19-1 B .. .. .	0.02	
Government, wet, No. 19-3 B, belonging to (1) Kupparamal, (2) R. S. Gopalakrishnamachari, (3) R. S. Thirumalachari, (4) R. S. Desikachari, (5) R. S. Sundarachari (Nos. (2) and (5) reversioners), (6) Ramanujachari, (7) Sreenivasachari, (8) Rangachari, (9) Narasimhachari, (10) Sundarachari, (11) Vedantachari (sons of No. (2)), (12) Vedantaramanujachari (son of No. (3)), (13) Rangachari (son of No. (4)), (14) Minor Madhavachari, guardian father No. (6), (15) Minors Narayanan and another (not yet named), guardian father No. (6), (16) Minor Jagannathan, guardian father No. (7), bounded on the north by No. 19-3 A; east by No. 19-4 B; south by Nos. 22-4 and 19-4 B; west by No. 19-2 B .. .. .	0.03	
Government, wet, No. 19-4 B, belonging to (1) Jagannatha Ayyangar, (2) Minor Rangachari, guardian M. R. Sreenivasa Ayyangar (son of No. (1)), (3) Palaniyappa Pillai (mortgagee), bounded on the north by No. 19-4 A & 3 A; east by No. 19-4 A & 5 B; south by Nos. 22-4 & 5 and 21-1; west by No. 19-3 B .. .. .	0.06	
Government, wet, No. 19-5 B, belonging to Thiruvendatha Ayyangar, bounded on the north by No. 19-5 A; east by No. 19-6 B; south by No. 21-1; west by No. 19-4 B .. .. .	0.02	

Government, wet, No. 19-5 B, belonging to R. A. Sehadri Ayyangar, bounded on the north by No. 19-6 A; east by No. 20-1 B; south by No. 21-2; west by No. 19-5 B .. .. .	ACRE.	0.02
Government, wet, No. 20-1 B, belonging to (1) Jagannatha Ayyangar, (2) Palaniyappa Pillai (mortgagee), bounded on the north by No. 20-1 A; east by No. 20-2 B; south by No. 21-2; west by No. 19-8 B .. .. .	0.04	
Government, wet, No. 20-2 B, belonging to Natarajan Chetti, bounded on the north by No. 20-2 A; east by No. 20-3 B; south by No. 21-2 & 3; west by No. 20-1 B .. .. .	0.03	
Government, wet, No. 20-3 B, belonging to same as in S.F. No. 23-1 B, bounded on the north by No. 20-3 A; east by No. 21-4 B; south by No. 21-3; west by No. 20-2 B .. .. .	0.02	
Government, wet, No. 21-4 B, belonging to same as in S.F. No. 23-1 B, bounded on the north by Nos. 20-3 A, 4 & 5 and 21-4 A; east by No. 21-3; south by Nos. 21-3 and 21-4 C; west by No. 20-3 A & 3 B .. .. .	0.09	
Total .. .. .	0.33	

Fort St. George, January 10, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing house-sites to the Adi-Andhras, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the District Labour Officer, Guntur, and his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor in Council appoints the District Labour Officer, Guntur, to perform the functions of a Collector under section 5-A of the Act.

Guntur district, Ongole taluk, Chekurapadu village.

Government, dry, S. No. 55-4 (portion), pattadars Pokuri Subbaya, Valeti Venkatanarasu, Sirigiri Venkateswarlu alias Chinuveenkayya, Paladugu Venkayya, Patibandla Subbamma, Sirigiri Rangamma, Vaddilani Subbaya, Kandula Subbadu, Vaddili Rangamma, Pynam Venkatasubbadu, Muttana Subbadu, Muttana Peramma, Koppolu Pitchigadu, Muttana Venkateswarlu, being minor, guardian Kunchakara Jalayya and Sirigiri Pedavenkayya, bhuktadars Vaddili Rangamma, Pynam Venkatasubbadu, Muttana Subbadu, Muttana Peramma and Sirigiri Pedavenkayya, bounded on the north by portions of S. Nos. 55-3 & 4 and 57 donka; east by S. No. 55 donka; south by S. No. 54; west by S. Nos. 59 and 55-4 (portion) .. .. .	Approximate extent.	ACS.	1.37
---	---------------------	------	------

Under section 6 of the Land Acquisition Act, 1894, the Governor in Council hereby declares that the land specified below and measuring 1.12 acres, be the same a little more or less, is needed for a public purpose, to wit, for an approach road to the bridge across the Arimanalpuzha in Kalikavu amsam; and, under sections 3 and 7 of the same Act, the Sub-Collector, Malappuram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Malappuram, and may be inspected at any time during office hours.

Malabar district, Ernad taluk, Kalikavu village.

Ryotwari, U.D., R.S. No. 1004-2, registered holder Valluvanattakara Vallabha Valia Raja, Katannamanna amsam, Walluvanad taluk, kanamdar Airanazhi Kovilagath Vedapuratti alias Valia Thampuratti, Katannamanna amsam, Walluvanad taluk, contractor under kanamdar Kallidi Unnikutti, Arakursi amsam, Walluvanad taluk, bounded on the north by R.S. No. 10.4-1; east by R.S. Nos. 1004-1 and 1033; south by R.S. No. 1004-3 and desam No. 77. Karuvarakunda; west by R.S. Nos. 1004-1 & 3 and 1007 .. .. .	ACS.	1.12
Total .. .. .	1.12	

Fort St. George, January 8, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing well-site for the Adi-Andhras, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.



Kistna district, Kaikalur taluk, Sitanapalli  
Agraharam village.

Approximate extent.	ACRE.
Agraharam, dry, R.S. No. 114-6 part, kudivaramdar Kaza Venkataratnam, melvaramdars Pillarisetti Parthasarathi Nayudu and Pillarisetti Venkata Subbarao Nayudu of Masulipatam, bounded on the north by No. 114-5; east by No. 114-6 part; south by No. 115; west by No. 114-6 part	0.04

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.94 acres, be the same a little more or less, is needed for a public purpose, to wit, for provision of house-sites for Adi-Dravidas; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Vellore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Vellore, and may be inspected at any time during office hours.

North Arcot district, Vellore taluk,  
Mottupolliem village.

Approximate extent.	ACS.
Government, dry, No. 6-1, belonging to Seshachari and Manikkasari, minor son of Seshachari and mortgagee Chinuswami Udaiyan, bounded on the north by No. 8; east by No. 6-2; south and west by No. 7 and Kongarapattu village	1.14
Government, dry, No. 6-2, belonging to (1) Varada Kavandan, (2) Periyaswami Kavandan, (3) Lakshmana Kavandan, (4) Chinuswami Kavandan and (5) Muthu Kavandan by guardian No. (1), bounded on the north by Nos. 8 and 11; east by Nos. 11 and 5; south by Kongarapattu village; west by No. 6-1	1.80
Total ..	2.94

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2 cents, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a well for the use of the depressed classes; and, under sections 3 and 7 of the same Act, the District Labour Officer, Malabar at Calicut, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Malabar at Calicut, and may be inspected at any time during office hours.

Malabar district, Palghat taluk, Kuthanur desam.

Approximate extent.	CENTS.
Ryctwari, unoccupied dry, R.S. No. 82-2 B, owners and occupiers Sukapuram Sahayogam, represented by Pottakuzhi Manakal Raman Somayajpat, Elzhakke Kuthullu Manakkal Raman Somayajpat, Kummine Naranamangalath Manakkal Vasudevan Somayajpat and Puthu na Manakkal Krishnan Somayajpat, bounded all sides by R.S. No. 82-2 A	2

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for providing well-site to the depressed classes, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the District Labour Officer, Kistna, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Kistna, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Bandar taluk, Kara Agraharam village.

Approximate extent.	ACRE.
Agraharam, seri, dry, S. No. 127 part, kudivaramdar Katta Muni Naganna, melvaramdar Gadireddi Ramayya Nayudu Garu, trustee for Sri Someawaraswami Varu, bounded on the north by No. 128; east, south and west by No. 127 part	0.04

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.03 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for acquiring indefeasible title to the land on which a labour well was constructed and to provide a pathway

to reach the well from the Adi-Andhra cheri; and, under sections 3 and 7 of the same Act, the District Labour Officer, East Godavari, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, East Godavari, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Ramachandrapur taluk,  
Jagannayakulapalem village.

Approximate extent.	ACRE.
Government, wet, R.S. No. 217-1 A-2, belonging to Nunna Virraju, bounded on the north by R.S. No. 217-1 A-1; east by R.S. No. 238; south by R.S. No. 240-8 & 7 A; west by R.S. No. 217-1 B	0.02
Government, wet, R.S. No. 217-1 B, belonging to Nunna Virraju, bounded on the north by R.S. No. 217-1 A-1; east by R.S. No. 217-1 A-2; south by R.S. No. 240-7 A; west by R.S. No. 240-3	0.01
Total ..	0.03

Fort St. George, January 10, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.41 acres, be the same a little more or less, is needed for a public purpose, to wit, for the construction of quarters for Revenue officials at Paramathi; and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Namakkal, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Namakkal, and may be inspected at any time during office hours.

Salem district, Namakkal taluk, Paramathi village.

Approximate extent.	ACS.
Government, dry, No. 378-4 B, belonging to Palkaran alias Virappa Kavandan, son of Rasa Kavandan, and Palaniyandi Kavandan, son of Palkaran alias Virappa Kavandan, bounded on the north by No. 308-4 A; east by No. 305-2; south by No. 307-1; west by No. 308-4 A	1.41

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.09 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavation of a field channel in Rajendrapatnam village; and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chidambaram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chidambaram, and may be inspected at any time during office hours.

South Arcot district, Vriddhachalam taluk,  
Rajendrapatnam village.

Approximate extent.	ACRE.
Government, dry, R.S. No. 83-4 B, belonging to Sellathachi, bounded on the north by R.S. No. 83-4 A; east by No. 83-6 A; south by R.S. Nos. 84-2 and 85; west by R.S. No. 85	0.01
Government, dry, R.S. No. 83-6 A, belonging to Appavoo Pillai, bounded on the north by R.S. Nos. 83-2 and 150-10 of Chinnathukurichi village; east by R.S. Nos. 83-6 B and 10-10 of Chinnathukurichi village; south by R.S. Nos. 84-2 and 83-6 B; west by R.S. No. 83-4 A & 4 B	0.08
Total ..	0.09

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 400 square feet, be the same a little more or less, is needed for a public purpose, to wit, for Public Works Department Drainage scheme; and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Salem, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Salem, and may be inspected at any time during office hour.

Salem district, Salem taluk, Maravaneri village.

Approximate extent.	SQ. FT.
Poramboke, T.S. No. 829-2, belonging to Abdul Wahab Sahib, mortgagee the Salem Bank, bounded on the north by T.S. No. 829-1; east and south by T.S. No. 826-1 A; west by T.S. No. 823	400
Poramboke, T.S. No. 826-1 A, belonging to Abdul Wahab Sahib, mortgagee the Salem Bank, bounded on the north by T.S. Nos. 829-2 and 826-2; east and south by T.S. No. 826-1 B; west by T.S. No. 829-2	400
Poramboke, T.S. No. 826-1 B, belonging to (1) Akber Sheriff Sahib, (2) Nawab Sheriff Sahib, (3) Usman Sheriff, (4) Kadir Sheriff, (5) Ahmed Sheriff, (6) Babulal alias Hyder Sheriff (7) Juleka Bee, (8) Sadu Bee and (9) Badsha Sahib (Nos. (7), (8) and (9) minors under guardianship of Akber Sheriff), bounded on the north by T.S. No. 826-2 & 1 A; east and south by T.S. No. 826-2; west by T.S. No. 823	400



Fort St. George, January 8, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.02 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the excavation of the Palavalsa distributary; and, under sections 3 and 7 of the same Act, the Sub-Collector, Vizianagram, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Vizianagram, and may be inspected at any time during office hours.

Vizagapatam district, Palkonda taluk, Haripuram-Pallapuram village.

	ACRE.
Boytwarl, dry, S. No. 25-1 B, belonging to Silla Suryanarayana, bounded on the north by Singanavalasa village; east by S. No. 25-2; south by S. No. 31; west by S. No. 25-1 A .. .. .	0.01
Ryotwarl, dry, S. No. 25-3 A, belonging to Silla Suryanarayana, bounded on the north by Singanavalasa village; east by S. No. 25-3 B; south by S. No. 31; west by S. No. 25-2 .. .. .	0.01
Total .. .. .	0.02

Fort St. George, January 9, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 2.64 acres, be the same a little more or less, is needed for a public purpose, to wit, for construction of a sub-station and quarters for Mettur hydro-electric development; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Vellore, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Vellore, and may be inspected at any time during office hours.

North Arcot district, Vellore taluk, Shenbakkam village.

	ACS.
Government, S. No. 216-1 B, belonging to Vijjaravelu Asari, minor by guardian mother Lakshmi Ammal, Munuswami Chetti, owner of trees, bounded on the north by No. 216-1 A; east by No. 216-2; south by No. 216-C; west by Nos. 215 and 216-1 C .. .. .	2.64

Fort St. George, January 8, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.10 acres, be the same a little more or less, is needed for a public purpose, to wit, for providing burial ground to the Arundhatiayas; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, and may be inspected at any time during office hours.

Kistna district, Gudivada taluk, Ventrapragada village.

	ACS.
Ryoti, dry, R.S. No. 749 B, kudivaramdars Gudavalli Subrahmanyan and Gudavalli Virabhadrayya, melvaramdar the Zamindar of Pamulapad and Ventrapragada estates, Mylapore, Madras, bounded on the north and east by No. 749 A; south by No. 755; west by No. 749 A .. .. .	1.10

Fort St. George, January 15, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for improvements to the Pallamadai channel from sluice No. 1 of Kattakulam tank, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Dindigul, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Dindigul, to perform the functions of a Collector under section 5-A of the Act.

Madura district, Nilakkottai taluk, Tirumalnattam village.

	Approximate extent. ACRE.
Estates wet land, S. No. 6-9 A, owner or kudivaramdar Muthammal, inamdar or melvaramdar S. Sundararaja Battar, bounded on the north by No. 114, road; east and south by No. 6-9 B; west by No. 6-4 channel. .. .. .	0.08

Fort St. George, January 6, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.90 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for repairs to both the banks of Chakilian voikal; and, under sections 3 and 7 of the same Act, the Sub-Collector, Negapatam, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Negapatam, and may be inspected at any time during office hours.

Tanjore district, Negapatam taluk, No. 126. Tiruvoimur village.

	ACRE.
Government, wet, R.S. No. 162-1 A, belonging to No. 77. Alamelu Ammal, mother and guardian for minors Subbaya Nayudu, Santhanam, Narayanaswami Nayudu and Karunanithi, K. Uthandi Vanniyar, lessee and M. Kothandapani Nayudu, mortgagee with possession, bounded on the north by No. 161; east by No. 172 D; south by No. 162-1 B; west by No. 167-3 .. .. .	0.26
Government, wet, R.S. No. 167-2 A, belonging to No. 77. Alamelu Ammal, mother and guardian for minors Subbaya Nayudu, Santhanam, Narayanaswami Nayudu, Alagriswami Nayudu and Karunanithi, K. Uthandi Vanniyar, lessee and M. Kothandapani Nayudu, mortgagee with possession, bounded on the north by No. 133; east by No. 167-3; south by No. 167-2 B; west by No. 167-1 .. .. .	0.17
Inam, wet, S. No. 233-1, belonging to T.D. No. 913. N. M. Kalyanasundaram Pillai and G. Narayana Rao alias Ramados Rao, purchaser, bounded on the north by No. 125. Vallam village; east by No. 246-1 A; south and west by No. 233-2 .. .. .	0.02
Inam, wet, S. No. 246-1 A, belonging to T.D. No. 913. S. Govindaswami Purayar, bounded on the north by No. 125. Vallam village; east by No. 246-2 A; south by No. 246-1 B; west by No. 236-1 .. .. .	0.05
Inam, wet, S. No. 246-2 A, belonging to T.D. No. 913. S. Arunachalam Pillai, bounded on the north by No. 125. Vallam village; east by No. 247-1 A; south by No. 246-2 B; west by No. 246-1 A .. .. .	0.02
Inam, wet, S. No. 247-1 A, belonging to T.D. No. 913. D. Minakshisundaram Purayar, bounded on the north by No. 125. Vallam village; east by No. 247-2 A; south by No. 247-1 B; west by No. 246-2 A .. .. .	0.07
Inam, wet, S. No. 247-2 A, belonging to T.D. No. 913. N. Somasundaram Pillai, bounded on the north by No. 125. Vallam village; east by No. 252-1; south by No. 247-2 B; west by No. 247-1 A .. .. .	0.08
Inam, wet, S. No. 252-1, belonging to T.D. No. 913. N. M. Kalyanasundaram Pillai, bounded on the north by No. 125. Vallam village; east by No. 253-1; south by No. 252-2; west by No. 247-2 A .. .. .	0.10
Inam, wet, S. No. 253-1, belonging to T.D. No. 913. G. Narayana Rao alias Ramados Rao, bounded on the north by No. 125. Vallam village; east by No. 257-1 A; south by No. 253-2; west by No. 252-1 .. .. .	0.10
Inam, wet, S. No. 257-1 A, belonging to T.D. No. 913. village samudayam, N. M. Kalyanasundaram Pillai, G. Narayana Rao alias Ramados Rao, V. Alagriswami Mudaliyar, Ahilandathachi alias Ahilandathammal, N. Somasundaram Pillai, K. Subbaya Pillai, S. Arunachalam Pillai, K. Thiyagaraja Purayar, Subbammalachi, M. Mariappa Purayar, D. Govindaswami Purayar, D. Meenakshisundaram Purayar, N. Shanmuga Purayar, son and managing member of the family of the deceased M. Natesa Purayar, R. Subrahmanya Pillai, Sri Thiagarajaswami, trustee S. V. Ratnasabhapati Tevar, B. Ranganatha Rao, N. Pakkiriswami Chettiyar and K. Chinna-thambiya Pillai, enjoyer S. Natesa Padayachi, bounded on the north by No. 125. Vallam village; east by No. 259; south by No. 257-1 B; west by No. 253-1 .. .. .	0.03
Total .. .. .	0.90

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.50 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing burial ground to the Arundhatiayas; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Tarigoppula village.

	ACRE.
Ryoti, dry, R.S. No. 123 B, kudivaramdar Kondaveti Suryanarayana, being minor, mother and guardian Sithamma, melvaramdar Zamindar of Mirzapuram estate, bounded on the north by No. 123 A; east and south by No. 124; west by No. 123 A .. .. .	0.50



Fort St. George, January 10, 1936.

Whereas it appears to the Government that the lands specified below is needed for a public purpose, to wit, excavation of bodhis, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Pedakallepalli village.

Approximate extent.

Bodhis Nos. 1, 3 and 4 of No. 2—Pedakallepalli North Branch channel.

ACRE.

Ryoti, dry, B.S. No. 158-5 part, belonging to Golla Ramakrishnamma, bounded on the north by B.S. No. 158-5 part; east by B.S. No. 158-4 part; south by B.S. No. 158-6 part; west by B.S. No. 158-1 part .. .. .	0'02
Ryoti, dry, B.S. No. 158-4 part, belonging to Prabhala Venkatakrisna Sastri and Prabhala Sitaramayya, bounded on the north by B.S. No. 158-4 part; east by B.S. No. 158-3 part; south by B.S. No. 158-6 part; west by B.S. No. 158-5 part .. .. .	0'02
Ryoti, dry, B.S. No. 158-3 part, belonging to Namburi Venkatachalam, bounded on the north by B.S. No. 158-3 part; east by B.S. No. 158-1 part; south by B.S. No. 158-6 part; west by B.S. No. 158-4 part .. .. .	0'015
Ryoti, dry, B.S. No. 158-6 part, belonging to Prabhala Durganageswaram, being minor, guardian mother Sitaramamma, bounded on the north by B.S. No. 158-4, 3 & 1 part; east by B.S. No. 158-8 part; south and west by B.S. No. 158-6 part .. .. .	0'02
Ryoti, dry, B.S. No. 158-1 part, belonging to Golla Kotayya, bounded on the north by B.S. No. 158-1 part; east by B.S. No. 157-2 part; south by B.S. Nos. 158-6 part and 158-8 part; west by B.S. No. 158-3 part .. .. .	0'01
Ryoti, dry, B.S. No. 157-2 part, belonging to Golla Kotayya, bounded on the north and east by B.S. No. 157-2 part; south by B.S. No. 158-3 part; west by B.S. No. 158-1 part .. .. .	0'01
Ryoti, dry, B.S. No. 157-2 part, belonging to Golla Kotayya, bounded on the north by B.S. No. 157-2 part; east by B.S. No. 157-1 part; south by B.S. No. 158; west by B.S. No. 157-2 part .. .. .	0'04
Ryoti, dry, B.S. No. 157-1 part, belonging to Tota Nancharamma, bounded on the north by B.S. No. 157-1 part; east by B.S. No. 155-1 part; south by B.S. No. 156; west by B.S. No. 157-2 part .. .. .	0'06
Ryoti, dry, B.S. No. 185 part, belonging to Addepalli Venkataramabrahmam, bounded on the north by B.S. No. 181 part; east by B.S. No. 180-4 part; south by B.S. No. 180-2; west by B.S. No. 185 part .. .. .	0'12
Ryoti, dry, B.S. No. 117-2 part, belonging to Madduri Venkata Subrahmanyam, bounded on the north by B.S. No. 107 part; east by B.S. No. 117-1 part; south by B.S. by No. 117-2; west by B.S. No. 118-1 part .. .. .	0'04
Ryoti, dry, B.S. No. 117-1 part, belonging to Chitti Venkata Narasimham, bounded on the north by B.S. No. 107 part; east by B.S. No. 116-2 part; south by B.S. No. 117-1; west by B.S. No. 117-2 part .. .. .	0'035
Total .. .. .	0'39

NOTE.—The Zamindar of Devarakota estate is the melvaramdar.

Bodhi, No. 24, under No. XI Mopidevi channel.

Ryoti, dry, B.S. No. 248-4 part, belonging to Addepalli Venkata Ramabrahmam, bounded on the north by B.S. No. 248-4 part; east by B.S. No. 248-3 part; south by B.S. No. 248-4 part; west by B.S. No. 632 .. .. .	0'02
Ryoti, dry, B.S. No. 248-3 part, belonging to Prabhala Venkata Krishna Sastri and Prabhala Sitaramayya, bounded on the north by B.S. No. 248-3 part; east by B.S. Nos. 248-1 part and 247-4 part; south by B.S. Nos. 248-3 part and 247-4 part; west by B.S. No. 248-4 part .. .. .	0'055
Ryoti, dry, B.S. No. 248-1 part, belonging to Dhulipala Dharmakoteswarudu, bounded on the north and east by B.S. No. 248-1 part; south by B.S. No. 247-4 part & 3 part; west by B.S. No. 248-3 part .. .. .	0'01
Ryoti, dry, B.S. No. 248-14 part, belonging to Sistla Venkata Narasimham, bounded on the north by B.S. No. 248-14 part; east by B.S. No. 248-15 part; south by B.S. No. 247-3 part; west by B.S. No. 248-1 part .. .. .	0'015
Ryoti, dry, B.S. No. 248-15 part, belonging to Golla Bapanna, bounded on the north by B.S. No. 248-15 part; east by B.S. No. 248-16 part; south by B.S. No. 247-3 part; west by B.S. No. 248-14 part .. .. .	0'01
Ryoti, dry, B.S. No. 248-16 part, belonging to Pillalamarri Subbarao, bounded on the north by B.S. No. 248-16 part; east by B.S. No. 247-1 part; south by B.S. No. 247-3 part; west by B.S. No. 248-15 part .. .. .	0'01
Personal inam, dry, B.S. No. 206 part, belonging to Madduri Subbayya, bounded on the north by B.S. No. 207-2 part; east by B.S. No. 208 A; south by B.S. No. 386 part; west by B.S. No. 207-2, 4 & 3 .. .. .	0'13
Total .. .. .	0'25

NOTE.—The Zamindar of Devarakota estate is the melvaramdar or ryoti lands and kattubadidar for personal inam lands.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0'07 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating bodhi No. 14 under Pothumarru channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Kaikalur taluk, Venkatapuram village.

ACRE.

Ryotwari, dry, R.S. No. 161-1 B, belonging to Gorti Ramamurthi Sarma, bounded on the north by R.S. No. 156-6 B; east by R.S. No. 161-1 C; south by R.S. No. 161-4 B; west by R.S. No. 161-1 A .. .. .	0'02
Ryotwari, dry, R.S. No. 161-4 B, belonging to Kovvuri Venkatabhotu, bounded on the north by R.S. No. 161-1 B; east by R.S. No. 161-4 C; south by R.S. No. 162 A; west by R.S. No. 161-4 A .. .. .	0'05
Total .. .. .	0'07

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating bodhis under No. X. Kokkiligadda channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Kokkiligadda village.

Approximate extent.

ACRE.

Bodhi No. 1.

Ryoti, dry, B.S. No. 278 part, belonging to Matti Venkataramayya, son of Gopalakrishnamma, bounded on the north by B.S. No. 276 part; east and south by B.S. No. 278 part; west by B.S. No. 277 part .. .. .	0'04
Ryoti, dry, B.S. No. 278 part, belonging to Balakrishnayya, son of Ramayya, bounded on the north, east and south by B.S. No. 278 part; west by B.S. No. 277 part .. .. .	0'02
Ryoti, dry, B.S. No. 278 part, belonging to Unnava Subbayya, son of Ramayya, bounded on the north and east by B.S. No. 278 part; south by B.S. No. 280 part; west by B.S. No. 277 part .. .. .	0'02

Bodhi No. 3.

Ryoti, dry, B.S. No. 223-2 part, belonging to Chadalavada Sitaramayya, son of Krishnayya, bounded on the north and east by B.S. No. 218-2 part; south by B.S. No. 223 part; west by B.S. No. 223-2 part .. .. .	0'03
---	------

Bodhi No. 8.

Ryoti, dry, B.S. No. 174 part, belonging to Vundi Pitchamma, wife of Atchiraju, bounded on the north by B.S. No. 173-2 part; east by B.S. No. 174 part; south and west by B.S. No. 177-2 part .. .. .	0'01
Total .. .. .	0'12

NOTE.—The Zamindar of Devarakota estate is the melvaramdar for the above lands.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring extents noted below, be the same a little more or less, are needed for a public purpose, to wit, for excavating field bodhis; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.



**Kistna district, Gannavaram taluk, Kuduru village.**

(Under No. I. Lankapalli channel.)

Enfranchised personal inam, dry, R.S. No. 1-1A, belonging to Chirravuri Subbayya and Chirravuri Kameswara Rao, kattubadidar the Zamindar of Telaprolu estate, bounded on the north by R.S. No. 116; east by B.S. No. 118 A; south by R.S. No. 1-1 B; west by Meduru village ..	ACRE.  0-03
--	-------------------

**Meduru village.**

(Under No. I. Ilur Lankapalli channel.)

Enfranchised personal inam, dry, R.S. No. 187-1 B, belonging to Bavirisetti China Kutumbayya and Bavirisetti Venkata Subba Rao, kattubadidar the Zamindar of Meduru estate, bounded on the north by R.S. No. 187-1 A; east and south by R.S. No. 190 A-2; west by R.S. No. 188 A-3 B ..	ACRE.  0-01
---	-------------------

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0-17 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the provision of repairs to Pudu eri of Senuru village; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tiruppattur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tiruppattur, and may be inspected at any time during office hours.

**North Arcot district, Gudiyattam taluk, Senuru village.**

Ryotwari, wet, No. 315-1 A, belonging to Periyaswami Mudaliyar, bounded on the north by Nos. 307 and 310; east by No. 315-2 A; south by No. 315-1 B; west by Nos. 307 and 310 ..	ACRE.  0-05
Ryotwari, wet, No. 315-2 A, belonging to Ayyakannu Nayakan, bounded on the north by Nos. 307 and 310; east and south by No. 315-2 B; west by No. 315-1 A ..	0-12
Total ..	0-17

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0-04 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating hodhi No. 5 under No. 3 Chinnapuram branch channel of No. IX. Pedaprolu-Vadapalem channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

**Kistna district, Divi taluk, Bhogireddipalli village.**

Mammi wet, B.S. No. 197 part, T.S. No. 138 A-1 belonging to the Zamindar of Devarakota estate, bounded on the north by B.S. No. 198 part; east by B.S. No. 197 part; south by B.S. No. 196-1 part and T.S. No. 133 A-2; west by B.S. No. 7 ..	ACRE.  0-04
---	-------------------

NOTE.—The Zamindar of Devarakota estate is the melvaramdar.

Fort St. George, January 16, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating hodhi No. 12 of No. I Ilur-Lankapalli channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

**Kistna district, Gannavaram taluk, Kuduru village.**

Ryoti, dry, B.S. No. 146-1 part, belonging to Chintapalli Venkata Lakshamma, bounded on the north by B.S. No. 30-1 A part; east by R.S. No. 53; south and west by B.S. No. 146-1 part ..	Approximate extent. ACRE.  0-09
--	--

NOTE.—Melvaramdar—The Zamindar of Telaprolu estate.

**W. SCOTT BROWN,**  
*Secretary to Government.*

**PAPER PLACED AT THE DISPOSAL  
OF THE PRESS.**

BETWEEN 14TH AND 21ST JANUARY 1936.

PROVINCIAL ECONOMIC COUNCIL—Sub-Committee for Agricultural Development—Hunter Boyd, Mr. H. J.—Appointed a member.  
G.O. No. 1776, Development, 17th December 1935. [1 a.]

[N.B.—Copy of the foregoing paper can be obtained on payment of the price noted in brackets against it on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

**C. F. BRACKENBURY,**  
*Chief Secretary.*



## SURVEY OF INDIA.

## LIST OF MAPS PUBLISHED DURING THE MONTH OF NOVEMBER 1935.

*Geographical, General and Special Maps.*—Obtainable from the Officer-in-Charge, Map Record and Issue Office, 13, Wood Street, Calcutta.

Description.	Year of survey.	Date of edition.	Number of sheets.	Size per sheet in inches.	Price.	Remarks.
<b>GEOGRAPHICAL MAPS.</b>						
<b>INDIA AND ADJACENT COUNTRIES SERIES.</b>						
(Scale 1 : 1,000,000.)						
Sheet No. 87 and 88 "Port Blair" ..	..	1934	1	24 × 28½	2 0	Layered Edition.

*Topographical Maps.*—Obtainable from the Officer-in-Charge, Map Record and Issue Office, 13, Wood Street, Calcutta.

Index number.	District, etc.	Year of survey.	Date of edition.	Price.	Remarks.
<b>1. QUARTER-INCH MAPS.</b>					
(Scale 1 inch to 4 miles.)					
* 54 P .. ..	"Chhatarpur" .. ..	.. ..	{ 1906-08 }	1935	1 8 (a) Second (Revised) Edition.
* 63 G .. ..	"Allahābād" .. ..	.. ..	{ 1926-27 }	1934	1 8 (a)
73-L & P & 74 I ..	"Kendrapāra" .. ..	.. ..	{ 1923-25 1928-29 }	1934	1 8 (a)
<b>2. HALF-INCH MAPS.</b>					
(Scale 1 inch to 2 miles.)					
65 J/S.E. ..	Vizagapatam district ..	..	1931-32	1934	2 0 (a)
65 K/N.W. ..	East Godāvāri and Vizagapatam districts ..	..	1931-33	1934	2 0 (a)
<b>3. ONE-INCH MAPS.</b>					
(Scale 1 inch to 1 mile.)					
34 L/13 .. ..	Kalāt State .. ..	.. ..	1930-31	1935	1 8 (a)
34 N/1 .. ..	Quetta-Pishin District ..	.. ..	{ 1907-09 1932-33 }	1935	1 8 Fourth (Revised) Edition.
34 N/12 .. ..	Sibi District .. ..	.. ..	{ 1909-10 1932-33 }	1935	1 8 Second (Revised) Edition.
34 N/16 .. ..	Do. .. ..	.. ..	{ 1909-10 1932-33 }	1935	1 8 Do.
*† 35 K/16 & K/12.	Las Bela State, Karāchi District ..	..	{ 1925-26 1877-78 }	1935	1 8 Third Edition.
*† 28 O/10 .. ..	Kohāt and Peshāwar Districts and Tribal Territory. {	.. ..	{ 1881-83 1900-01 1907-09 }	1935	1 8 Do.
† 39 B/15 .. ..	Loralai and Zhob Districts .. ..	.. ..	1906-07	1935	1 8 Second Edition. Gridded.
† 41 M/10 and parts of 41 M/14 & M/6 (Bombay Sheet No. 89).	Radi District, Ahmadābād District, Eastern Kathiāwār Agency, Rāghanpur State and Sabar Kantha Agency. }	.. ..	1885-86	1935	1 8 Reprinted with additions and corrections.
* 43 H/9 .. ..	Gujrāt and Jhelum Districts .. ..	.. ..	1932-33	1935	1 8 Third (Revised) Edition.
44 F/8 .. ..	Montgomery District, Bahāwalpur State ..	.. ..	1933-34	1935	1 8 (a)
44 F/11 .. ..	Do. .. ..	.. ..	1933-34	1934	1 8 (a) Complete map.
44 J/2 .. ..	Ferozepore, Lahore and Montgomery Districts. }	.. ..	1933-34	1935	1 8 Second (Revised) Edition.
† 46 I/1 and parts of 46 I/5 & E/13 (C.I.R. Sheet No. 175).	Bānswāra, Dūngarpur and Udaipur (or Mewār) States. }	.. ..	1893-84	1935	1 8 Reprinted with additions and corrections.
*† 53 H/4 .. ..	Gurgaon District .. ..	.. ..	1010-11	1935	1 8 Third Edition.
*† 54 E/11 .. ..	Bharatpur State, Āgra and Muttra Districts. }	.. ..	1920-21	1935	1 8 Do.
† 63 D/11 and parts of 63 D/15 & D/7 (C.I.R. Sheet No. 446).	Bundelkhand Agency and Rewah State ..	.. ..	1865-68	1935	1 8 Reprinted with additions and corrections.
*† 63 E/4 .. ..	Bāra Banki, Lucknow and Sitāpur Districts. }	.. ..	1911-12	1935	1 8 Second Edition.
64 G/11 .. ..	Drug and Raipur Districts .. ..	.. ..	1933-34	1934	1 8 (a)
64 G/12 .. ..	Do. .. ..	.. ..	1933-34	1934	1 8 (a)
72 D/1 .. ..	Gaya and Shāhābād Districts .. ..	.. ..	1933-34	1934	1 8 (a)
72 D/15 .. ..	Gaya and Hazāribāgh Districts .. ..	.. ..	1933-34	1934	1 8 (a)
74 B/3 & B/4 & B/7.	Ganjām District .. ..	.. ..	1933-34	1934	1 8 (a)
74 B/6 & B/10 .. ..	Do. .. ..	.. ..	1933-34	1934	1 8 (a)
79 M/12 .. ..	Chittagong Hill Tracts and Noākhāl Districts and Tripura State. }	.. ..	1933-34	1934	1 8 (a) Complete map.
79 N/9 (Appliqué slip to 79 M/12).	Tripura State .. ..	.. ..	1933-34	1934	....

*Forest Maps.*—Obtainable from the Officer-in-Charge, Forest Map Office, Survey of India, Dehra Dūn.

Description.	Reserves, Forest Divisions, etc.	Year of survey.	Date of edition.	Number of sheets.	Size per sheet in inches.	Price per sheet.		Remarks.
						Un-coloured.	Coloured.	
<b>FOREST MAPS.</b>								
(Scale 4 inches to 1 mile.)								
<b>BURMA FOREST SURVEY.</b>								
Sheet No. 114 S.E./3 & 4 and 115 N.E./2.	Thayetmyo District ..	1900-01	1935	1	28½ × 33	ES. A. 1 8	ES. A. 2 4	Third Edition.

\* Gridded copies of these maps can be supplied at 2 annas per copy extra.

† Complimentary copies of these editions will not be issued.  
Stock copies of the following maps were gridded during the month:—  
47 I/8, 47 J/9 and 92 H/7.

NOTE.—Forest maps are obtainable from the Officer-in-Charge, Forest Map Office, Survey of India, Dehra Dūn, from whom all particulars can be obtained on application.

H. J. COUCHMAN, Brigadier,  
Surveyor-General of India.